

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, November 15, 1983/Kartika 24, 1905 (Saka)

No. 367

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri B. R. Nahata, who was a sitting Member, Shri Uttam Chand Ram Chand Bogawat, who was a Member of the First Lok Sabha, Shri Mohan Nayak, who was a Member of the Second and Third Lok Sabha, Shri Gauri Shankar Singh, who was a Member of Central Legislative Assembly, Shri C. H. Mohammad Koya, who was a Member of Third and Fifth Lok Sabha, Shri Beni Shankar Sharma who was a Member of Fourth Lok Sabha and Shri Anand Chand who was a Member of Constitution Assembly and First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 1—4 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—73, 75—132, 134—220 and 222—230 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—

✓ (i) The Punjab Disturbed Areas Ordinance, 1983 (No. 5 of 1983) promulgated by the President on the 7th October, 1983.

- (ii) The Chandigarh Disturbed Areas Ordinance, 1983 (No. 6 of 1983) promulgated by the President on the 7th October, 1983.
 - (iii) The Tea (Amendment) Ordinance, 1983 (No. 7 of 1983) promulgated by the President on the 7th October, 1983.
 - (iv) The Illegal Migrants (Determination by Tribunals) Ordinance, 1983 (No. 8 of 1983) promulgated by the President on the 15th October, 1983.
 - (v) The Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 (No. 9 of 1983) promulgated by the President on the 15th October, 1983.
 - (vi) The Textile Undertakings (Taking Over of Management) Ordinance, 1983 (No. 10 of 1983) promulgated by the President on the 18th October, 1983.
 - (vii) The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (No. 11 of 1983) promulgated by the President on the 8th November, 1983.
- (2) A copy of the Employees' Family Pension (Third Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 629 in Gazette of India dated the 20th August, 1983 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
 - (3) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India dated the 23rd September, 1983 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 6th October, 1983 issued by the President under article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 788(E) in Gazette of India dated the 6th October, 1983, under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 6th October, 1983 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 789(E) in Gazette of India dated the 6th October, 1983.
- (5) A copy of the Report dated the 6th October, 1983 of the Governor of Punjab to the President (Hindi and English versions).
- (6) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 622(E) in Gazette of India dated the 26th August, 1983, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (7) A copy of the Foreign Travel Tax (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 568 in Gazette of India dated the 6th August, 1983 together with an explanatory memorandum, under section 41 of the Finance Act, 1979.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.
- (9) A copy of the Central Excise (Tenth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 801(E) in Gazette of India dated the 26th October, 1983 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 3900 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Maratha Mandir' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1984-85.

- (ii) S.O. 3901 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Ramakrishna Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1990-91.
- (iii) S.O. 3902 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Jawaharlal Nehru Memorial Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
- (iv) S.O. 3903 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Battles of Panipat Memorial Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (v) S.O. 3904 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Association for Welfare of the Handicapped, Kozhikode' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (vi) S.O. 3905 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Karnataka State Ex-Police Officers Welfare Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (vii) S.O. 3906 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Sree Adya Jagadguru Shankaracharya Shree Mahasamathana Gokarana Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1983-84.
- (viii) S.O. 3907 published in Gazette of India dated the 15th October, 1983 regarding exemption to 'The Cancer Foundation, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the

period covered by the assessment years 1981-82 to 1984-85.

- (ix) S.O. 3990 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Ramana Maharshi Centre for Learning, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1985-86.
- (x) S.O. 3991 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Ramana Kendra, Delhi (Regd)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xi) S.O. 3992 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Gandhi Mazdoor Smarak Nidhi, Indore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1983-84.
- (xii) S.O. 3993 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Indian Parliamentary Group' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (xiii) S.O. 3994 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Harijan Ashram Trust, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xiv) S.O. 3995 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'The Association of the Physically Handicapped' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 633 published in Gazette of India dated the 27th August, 1983 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin that has been found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.
- (ii) G.S.R. 675(E) and G.S.R. 676(E) published in Gazette of India dated the 29th August, 1983 together with an explanatory memorandum regarding exemption to di-iso-butylene, Heptene and Nonene, when imported into India for the manufacture of oxo-alcohols from the whole of basic and auxiliary duties of customs.
- (iii) G.S.R. 677(E) published in Gazette of India dated the 30th August, 1983 together with an explanatory memorandum rescinding Notification No. 4-Customs dated the 19th January, 1980.
- (iv) G.S.R. 678(E) and 679(E) published in Gazette of India dated the 1st September, 1983 together with an explanatory memorandum regarding exemption to specified textile machinery from basic customs duty in excess of 20 per cent *ad valorem* and from the whole of the auxiliary and additional (countervailing) duties.
- (v) G.S.R. 689(E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of Belgian Francs and Italian Lire into Indian currency or *vice-versa* in supersession of Notification No. 198-Customs dated the 1st July, 1983.

- (vi) G.S.R. 697(E) published in Gazette of India dated the 12th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 193/82-Customs dated the 17th August, 1982 so as to extend the benefit of exemption to raw materials and components required for construction of, or fitment to, the vessels or ships of coast Guard.
- (vii) G.S.R. 701(E) published in Gazette of India dated the 13th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 206-Customs dated the 2nd August, 1976 so as to extend the exemption from customs duty on jigs, tools and ground handling equipment for all aircrafts for defence use.
- (viii) G.S.R. 705(E) published in Gazette of India dated the 14th September, 1983 together with an explanatory memorandum regarding revised rate of exchange for conversion of Hong Kong Dollars into Indian currency or *vice-versa* in supersession of Notification No. 261-Customs dated the 7th September, 1983.
- (ix) G.S.R. 709(E) and 710(E) published in Gazette of India dated the 19th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 201-Customs dated the 14th October, 1980 so as to extend the benefit of customs and auxiliary duties exemption on the replenishment gold imported against gold jewellery sold at exhibitions held abroad during 1983-84 also.
- (x) G.S.R. 733(E) and 734(E) published in Gazette of India dated the 20th September, 1983 together with an explanatory memorandum regarding exemption to polythylene laminated aluminium foil of the thickness of 0.02 mm to 0.04 mm containing more than 97 per cent aluminium imported for exclusive use in strip packing of medicines

and drugs from basic duty in excess of 60 per cent *ad valorem* and from the whole of auxiliary and additional duties off customs leviable thereon.

- (xi) G.S.R. 742(E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 127/82-Customs dated the 1st May, 1982 so as to extend the exemption from customs duty on Oil Well Cement also.
- (xii) G.S.R. 738(E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 118-Customs dated the 19th June, 1980 so as to amend the description of certain capital goods covered by the said notification.
- (xiii) G.S.R. 739(E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum seeking to delete certain redundant entries in Notifications Nos. 128/83-Customs and 129/83-Customs dated the 13th May, 1983.
- (xiv) G.S.R. 755(E) published in Gazette of India dated the 28th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 150/81—Customs dated the 25th May, 1981 so as to extend the benefit of exemption to articles manufactured out of imported stainless steel, for captive consumption as well.
- (xv) G.S.R. 765(E) and 766(E) published in Gazette of India dated the 30th September, 1983 together with an explanatory memorandum regarding exemption to professional equipment and other requisites normally required by (a) the Foreign Radio, Television, Press, Photo, Film and other media and (b) the media representative organisation accredited to the Government of India for the Commonwealth Heads of Gov-

ernment Meet to be held in New Delhi in November, 1983 from payment of basic, auxiliary and additional duties of customs leviable thereon provided that the imported equipment is re-exported within six months.

- (xvi) G.S.R. 781(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* in supersession of Notification No. 198—Customs dated the 1st July, 1983.
- (xvii) G.S.R. 783(E) published in Gazette of India dated the 3rd October, 1983 together with an explanatory note regarding exemption to specified components imported for the manufacture of computers, computer peripheral devices, specified microprocessor based equipment and peripheral devices for specified equipment from basic customs duty in excess of 50 per cent *ad valorem* and the whole of the additional (countervailing) duty.
- (xviii) G.S.R. 784(E) published in Gazette of India dated the 3rd October, 1983 together with an explanatory note seeking import duty concession on textile machinery.
- (xix) G.S.R. 785(E) published in Gazette of India dated the 3rd October, 1983 together with an explanatory note seeking import duty concession on electronic goods.
- (12) A copy of Notification No. G.S.R. 786(E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1983 together with an explanatory memorandum declaring 'The Nhava Sheva Port Project' as project under heading 84.66 of the Customs Tariff Act, 1975 for uniform concessional rate of 40 per cent *ad valorem* basic customs duty on all goods imported for the project, under section 10 of the said Act.

(13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 681(E), G.S.R. 682(E) and 684(E) published in Gazette of India dated the 3rd and 5th September, 1983 together with an explanatory memorandum regarding exemption to dubbed Cinematograph films from payment of Excise Duty.
- (ii) G.S.R. 685(E) and G.S.R. 686(E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum regarding exemption to 'Poly Vastra' that is to say, any cloth containing cotton and polyester, woven on handloom from yarns handspun in India and certified as Poly Vastra by an officer duly authorised in this behalf by the Khadi and Village Industries Commission from the whole of the basic and additional excise duties.
- (iii) G.S.R. 687(E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum regarding exemption to non-cellulosic wastes from the whole of the duty of excise provided such wastes arise during the manufacture of non-cellulosic textured filament yarn out of non-cellulosic filament yarn.
- (iv) G.S.R. 688(E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum denying exemption contained in Notification No. 239/83-CE dated the 7th September, 1983 to non-cellulosic wastes produced in a free trade zone.
- (v) G.S.R. 690(E) published in Gazette of India dated the 8th September, 1983 together with an explanatory memorandum fixing the effective rate of duty at 20 per cent *ad valorem* on aluminium strips used for making aluminium pipes which are used in sprinkler equipment for agricultural irrigation purposes.

- (vi) G.S.R. 691(E) published in Gazette of India dated the 8th September, 1983 together with an explanatory memorandum regarding exemption to goods falling under T.I. 25 when used in the factory of production as raw material in the manufacture of waste and scrap exempted under Sl. No. 3 of the Table in Notification No. 209/83-CE, dated the 1st August, 1983 from the payment of excise duty.
- (vii) G.S.R. 699(E) and 700(E) published in Gazette of India dated the 13th September, 1983 together with an explanatory memorandum regarding grant of 15 per cent discount from the maximum retail price to Patent or Proprietary Medicines.
- (viii) G.S.R. 744(E) published in Gazette of India dated the 24th September, 1983 together with an explanatory memorandum seeking to provide full exemption from excise duty on bare copper wires of 2.00 mm (14 SWG) thickness and thicker, which are proved to the satisfaction of the Assistant Collector of Central Excise to be used in the factory of production for the manufacture of bare copper wires finer than 2.00 mm (14 SWG).
- (ix) G.S.R. 745(E) published in Gazette of India dated the 24th September, 1983 together with an explanatory memorandum seeking to provide full exemption from excise duty on bare aluminium wires of 3.25 mm (10 SWG) thickness and thicker, which are proved to the satisfaction of the Assistant Collector of Central Excise to be used in the factory of production for the manufacture of bare aluminium wires finer than 3.25 mm (10 SWG).
- (x) G.S.R. 753(E) published in Gazette of India dated the 28th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 49/83-CE dated the 1st March, 1983 so as to increase the rates of basic excise duty

on non-textured polyester filament yarn between 290 deniers and above, but below 350 deniers from Rs. 52.00 per Kg. to Rs. 72.00 per Kg.

- (xi) G.S.R. 754(E) published in Gazette of India dated the 28th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 51/83-CE dated the 1st March, 1983 so as to increase the rate of basic excise duty on texture filament yarn between 319 deniers and above, but below 385 deniers from Rs. 52.00 per Kg. to Rs. 72.00 per Kg.
- (xii) G.S.R. 763(E) published in Gazette of India dated the 30th September, 1983 together with an explanatory memorandum seeking to continue the partial exemption from Central excise duty in respect of raw naphtha and intended for use in the manufacture of ammonia.
- (xiii) G.S.R. 771(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty rate on certain sizes of tyres for motor vehicles and tyres for vehicles or equipments designed for off the road from 60 per cent *ad valorem* to 50 per cent *ad valorem*.
- (xiv) G.S.R. 772(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum prescribing effective rate of basic duty for domestic refrigerators of a capacity not exceeding 165 litres at 25 per cent *ad valorem* as against the existing rate of 40 per cent *ad valorem* and for other refrigerators and deep freezers a reduced basic excise duty rate at 50 per cent *ad valorem* as against the existing 80 per cent *ad valorem*.
- (xv) G.S.R. 773(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum prescribing effective basic excise duty rate at 80 per cent *ad valorem* for parts of

refrigerating and air-conditioning appliances and machinery as against the existing rate 125 per cent *ad valorem*.

- (xvi) G.S.R. 774(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty rate on storage batteries from 20 per cent *ad valorem* to 15 per cent *ad valorem*.
- (xvii) G.S.R. 775(E) Published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty rate on certain specified domestic electrical appliances from 30 per cent *ad valorem* to 20 per cent *ad valorem*.
- (xviii) G.S.R. 776(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum making certain consequential amendments to Notification No. 68/83-CE dated the 1st March, 1983 in view of the exemption under Notification No. G.S.R. 777(E) dated 1st October, 1983.
- (xix) G.S.R. 777(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty on motor vehicles of engine capacity exceeding 2500cc other than saloon cars, dumpers and 3-axled vehicles from 15 per cent *ad valorem* to 7½ per cent *ad valorem*.
- (xx) G.S.R. 778(E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum making Notification Nos. G.S.R. 771(E) to G.S.R. 776(E) dated the 1st October, 1983 inapplicable to the goods produced in a free trade zone.
- (xxi) G.S.R. 793(E) published in Gazette of India dated the 11th October, 1983 together with an explanatory memorandum making certain amend-

ment to Notification No. 49/83-CE dated the 1st March, 1983 so as to increase the rates of basic excise duty on non-textured polyester filament yarn above 550 deniers but not above 750 deniers from Rs. 15 Kg. to Rs. 52 per Kg.

(xxii) G.S.R. 794(E) published in Gazette of India dated the 11th October, 1983 together with an explanatory memorandum making certain amendment to Notification No. 51/83-CE dated the 1st March, 1983 so as to increase the rate of basic excise duty on textured polyester filament yarn above 605 deniers but not above 825 deniers from Rs. 15 per Kg. to Rs. 52 per Kg.

(xxiii) G.S.R. 800(E) published in Gazette of India dated the 26th October, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 68/83-CE dated the 1st March, 1983, and 257/83-CE dated the 1st October, 1983 so as to reduce the effective basic excise duty of 3-axled motor vehicles, other than articulated vehicles, from 10 per cent *ad valorem* to 5 per cent *ad valorem*.

(xxiv) G.S.R. 808(E) published in Gazette of India dated the 28th October, 1983 together with an explanatory memorandum extending the validity of Notification Nos. 127/83-CE and 128/83-CE dated the 27th April, 1983 upto 30th April, 1984.

***5. Calling Attention**

Shri R. P. Das called the attention of Minister of Railways to the reported death of many persons and injuries to a large number of other passengers in a train accident near Faizabad.

The Minister of Railways made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

*From 12-20 P.M. to 1 P.M. and from 2-05 P.M. to 2-31 P.M.

6. Resignation by Member

The Deputy Speaker informed the House that the Speaker had received a letter from Shri Virbhadra Singh, an elected Member of this House from Mandi constituency of Himachal Pradesh resigning his seat in Lok Sabha. The Speaker had accepted the resignation with effect from 17 October, 1983.

7. Statement by Minister

The Minister of Commerce made a statement regarding Import of Animal Tallow.

8. Government Bill—Introduced

THE PUNJAB DISTURBED AREAS BILL, 1983

The motion for leave to introduce the Bill moved by Shri Nihar Ranjan Laskar was opposed. The motion was adopted and the Bill was introduced.

9. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Disturbed Areas Ordinance, 1983, was laid on the Table.

10. Government Bill—Introduced

THE CHANDIGARH DISTURBED AREAS BILL, 1983

The motion for leave to introduce the Bill moved by Shri P. C. Sethi was opposed. The motion was adopted and the Bill was introduced.

11. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Chandigarh Disturbed Areas Ordinance, 1983, was laid on the Table.

12. Government Bill—Introduced

THE ARMED FORCES (PUNJAB AND CHANDIGARH) SPECIAL POWERS BILL, 1983

The motion for leave to introduce the Bill moved by Shri P. C. Sethi was opposed. The motion was adopted and the Bill was introduced.

13. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983, was laid on the Table.

14. Matters Under Rule 377

(1) Shri Digambar Singh raised a matter regarding need to pass the 'Land Acquisition (Amendment) Bill' during the current Session in the interest of farmers.

(2) Shri V. S. Vijayaraghavan raised a matter regarding need to send sufficient quantity of rice to Kerala to prevent public distribution system from collapsing.

(3) Shri Zainul Basher raised a matter regarding need to send a team of Central Agriculture Ministry to Gazipur District to advise farmers about an alternative crop in place of Kesari Dal.

(4) Shri Harikesh Bahadur raised a matter regarding irregular supply of cooking gas in certain districts of Uttar Pradesh resulting in mal-practices.

(5) Shri R. L. P. Verma raised a matter regarding need for regular supply of coal to small scale industries in certain districts of Bihar.

(6) Shri Niren Ghosh raised a matter regarding need for early completion of Haldia Fertilizer plant.

(7) Shrimati Jayanti Patnaik raised a matter regarding need to expedite the establishment of nickel extraction plant in Sukinda area in Cuttack district of Orissa

15. Statutory Resolution—Under Consideration

Shri P. C. Sethi moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 6th October, 1983 under article 356 of the Constitution in relation to the State of Punjab.”

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri R. S. Sparrow
- (3) Shri Ram Vilas Paswan
- (4) Shri Xavier Arakal
- ✓(5) Shri Indrajit Gupta
- (6) Shri Chiranji Lal Sharma
- (7) Shri Chitta Basu
- (8) Shri G. S. Nihal Singh Wala
- (9) Shri S. T. K. Jakkayan (*Speech Unfinished*)

The discussion was not concluded.

16. Report of Business Advisory Committee

Shri Buta Singh presented the Fifty-first Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th November, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 16, 1983/Kartika 25, 1905 (Saka)

No. 368

11 A.M.

1. Starred Questions

Starred Questions Nos. 21—23 were orally answered. Replies to Starred Questions Nos. 24—30 and 32—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—323, 325—409, 411—425, 427—441 and 443—452 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 631(E) published in Gazette of India dated the 3rd September, 1983 regarding extension of period of take over of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, beyond five years.
 - (ii) S.O. 693(E) published in Gazette of India dated the 29th September, 1983 regarding extension of period of take over of management of Messrs Shri Janki Sugar Mills and Company, Doiwala, beyond five years.

(iii) S.O. 696(E) published in Gazette of India dated the 29th September, 1983 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukottai, beyond five years.

✓ (2) A copy of the Twenty-First Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1980 to June, 1981.

(3) An Explanatory Note (Hindi and English versions) in regard to the Report.

(4) A copy of the Payment of Arrears of Pension (Nomination) Rules, 1983 (Hindi and English versions) published in Notification No. 26 (3)-Pension Unit/82 in Gazette of India dated the 26th August, 1983 under section 16 of the Pensions Act, 1871.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—

(i) The Central Industrial Security Force (Seventh Amendment) Rules, 1983 published in Notification No. G.S.R. 732 in Gazette of India dated the 8th October, 1983.

(ii) The Central Industrial Security Force (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 803 in Gazette of India dated the 5th November, 1983.

(6) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1983 published in Notification No. G.S.R. 588 in Gazette of India dated the 13th August, 1983.

- (ii) The All India Services (Discipline and Appeal) Amendment Rules, 1983 published in Notification No. G.S.R. 612 in Gazette of India dated the 20th August, 1983.
- (iii) The Indian Police Service (Pay) Fourth Amendment Rules, 1983 published in Notification No. G.S.R. 657 in Gazette of India dated the 10th September, 1983.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1983 published in Notification No. G.S.R. 658 in Gazette of India dated the 10th September, 1983.
- (v) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1983 published in Notification No. G.S.R. 674 in Gazette of India dated the 17th September, 1983.
- (vi) The Indian Police Service (Pay) Fifth Amendment Rules, 1983 published in Notification No. G.S.R. 675 in Gazette of India dated the 17th September, 1983.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1983 published in Notification No. G.S.R. 676 in Gazette of India dated the 17th September, 1983.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1983 published in Notification No. G.S.R. 678 in Gazette of India dated the 17th September, 1983.
- (ix) The Indian Police Service (Pay) Sixth Amendment Rules, 1983 published in Notification No. G.S.R. 679 in Gazette of India dated the 17th September, 1983.
- (x) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 711 in Gazette of India dated the 1st October, 1983.

- (xi) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1983 published in Notification No. G.S.R. 712 in Gazette of India dated the 1st October, 1983.
- (xii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1983 published in Notification No. G.S.R. 730 in Gazette of India dated the 8th October, 1983.
- (xiii) The Indian Police Service (Pay) Seventh Amendment Rules, 1983 published in Notification No. 731 in Gazette of India dated the 8th October, 1983.
- (xiv) The All India Services (Provident Fund) Second Amendment Rules, 1983 published in Notification No. G.S.R. 733 in Gazette of India dated the 8th October, 1983.
- (xv) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 735 in Gazette of India dated the 8th October, 1983.
- (xvi) G.S.R. 750 published in Gazette of India dated the 15th October, 1983 containing Corrigendum to Notification No. G.S.R. 344(E) dated the 20th April, 1983.
- (xvii) G.S.R. 751 published in Gazette of India dated the 15th October, 1983 containing Corrigendum to Notification No. G.S.R. 345(E) dated the 20th April, 1983.
- (xviii) G.S.R. 752 published in Gazette of India dated the 15th October, 1983 containing Corrigendum to Notification No. G.S.R. 345(E) dated the 20th April, 1983.
- (xix) G.S.R. 753 published in Gazette of India dated the 15th October, 1983 containing Corrigendum to Notification No. G.S.R. 345(E) dated the 20th April, 1983.

- (xx) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1983 published in Notification No. G.S.R. 757(E) in Gazette of India dated the 29th September, 1983.
- (xxi) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1983 published in Notification No. G.S.R. 758(E) in Gazette of India dated the 29th September, 1983.
- (xxii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1983 published in Notification No. G.S.R. 759(E) in Gazette of India dated the 29th September, 1983.
- (xxiii) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 820(E) in Gazette of India dated the 3rd November, 1983.
- (xxiv) The Indian Police Service (Appointment by Competitive Examination) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 821(E) in Gazette of India dated the 3rd November, 1983.
- (xxv) The Indian Forest Service (Appointment by Competitive Examination) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 822(E) in Gazette of India dated the 3rd November, 1983.
- (7) A copy of the Income-tax (Eighth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 789(E) in Gazette of India dated the 1st November, 1983 together with an explanatory memorandum, under section 296 of the Income-tax Act, 1961.

- (8) A copy each of Notification No. G.S.R. 767(E) and G.S.R. 768(E) (Hindi and English versions) published in Gazette of India dated the 30th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 17-Customs dated the 25th January, 1979 so as to add those hospitals which are in the process of being set up and also to extend the benefit of exemption to import of auxiliary equipments required for the setting up/running of hospitals, under Section 159 of the Customs Act, 1962.
- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part VII—Resume of the Company Auditors Reports and Comments of Accounts of Government Companies, under article 151(1) of the Constitution.

4. Assent to Bills

(i) Secretary laid on the Table the following nine Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1983.
- (2) The Administrators-General (Amendment) Bill, 1983.
- (3) The Appropriation (No. 4) Bill, 1983.
- (4) The Delegated Legislation Provisions (Amendment) Bill, 1983.
- (5) The Appropriation (Railways) No. 4 Bill, 1983.
- (6) The Copyright (Amendment) Bill, 1983.
- (7) The Hindu Widows' Re-marriage (Repeal) Bill, 1983.
- (8) The Jute Manufactures Cess Bill, 1983.
- (9) The Vegetable Oils Cess Bill, 1983.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Cantonments (Amendment) Bill, 1983.
- (2) The Electricity (Supply) Amendment Bill, 1983.
- (3) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1983.
- (4) The Arms (Amendment) Bill, 1983.
- (5) The Societies Registration (Delhi Amendment) Bill, 1983.
- (6) The Jute Manufactures Development Council Bill, 1983.
- (7) The National Oilseeds and Vegetable Oils Development Board Bill, 1983.
- (8) The Emigration Bill, 1983.

5. Calling Attention

Shri Harish Rawat called the attention of Minister of Finance to the reported shortage of small coins and currency notes of small denominations and steps taken by Government to meet the situation.

The Deputy Minister in the Ministry of Finance made a statement in regard thereto.

6. Motion regarding Fifty-First Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 15th November, 1983.”

The motion was adopted.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.28 P.M)

7. Matters Under Rule 377

(1) Shri B. V. Desai raised a matter regarding continuous power shortage in Karnataka and need for direction to its neighbouring States to provide sufficient power.

(2) Shri Mahavir Prasad raised a matter regarding non-payment of arrears of sugarcane to cane-growers in certain districts of Uttar Pradesh.

(3) Shri K. Lakkappa raised a matter regarding need to direct CSIR laboratories to evolve technological processes useful to the small scale units.

(4) Prof. P. J. Kurien raised a matter regarding need to reduce the air fare by Air India on the Gulf-Trivandrum sector to provide necessary relief to Malyalees living in Gulf countries.

(5) Shri Ram Vilas Paswan raised a matter for not allowing to hold a conference of Harijan and Tribals in Patna (Bihar) by the authorities.

(6) Shri Ram Lal Rahi raised a matter regarding need for intervention by Government into the discontentment among students of Colleges affiliated to Gorakhpur University.

(7) Smt. Geeta Mukherjee raised a matter regarding need to direct public financial institutions not to support merger proposal of Indian Aluminium Company with Mahindra & Mahindra Company and also need for the refusal of proposed merger by Government. . .

(8) Shri K. Mayathevar raised a matter regarding failure of 'Madurai Pandia Rajpuram Sugar Mills Private Limited' to pay arrears to farmers and need for intervention by Central Government in this regard.

(9) Shri Mani Ram Bagri raised a matter regarding need for financial assistance to Haryana and Punjab to meet the losses due to floods.

8. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri P. C. Sethi on the 15th November, 1983, continued:—

“That this House approves the Proclamation issued by the President on the 6th October, 1983 under article 356 of the Constitution in relation to the State of Punjab.”

The following Members took part in the debate:—

- (1) Shri S. T. K. Jakkayan
- (2) Shri Ram Pyare Panika
- ✓(3) Shri Atal Bihari Vajpayee
- (4) Shri R. L. Bhatia
- (5) Shri Jagpal Singh
- (6) Shri Sontosh Mohan Dev
- (7) Shri Harikesh Bahadur
- (8) Shri Keyur Bhushan
- ✓(9) Shri C. T. Dhandapani
- (10) Shri Uma Kant Mishra
- (11) Shri Nathu Ram Mirdha
- (12) Shri Ram Nagina Misra
- (13) Shri Abdul Rashid Kabuli
- (14) Shri Ram Swarup Ram
- (15) Shri Chandrajit Yadav
- (16) Shri Sunder Singh

✓ Shri P. C. Sethi replied to the debate.

The Resolution was adopted.

6-26 PM.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th
November, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 17, 1983/Kartika 26, 1905 (Saka)

No. 369

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 41—44 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 453—682 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Railways Red Tariff (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 789 in Gazette of India dated the 22nd October, 1983, issued under section 47 of the Indian Railways Act, 1890.

- (4) A copy of Notification No. S.O. 815(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 1983 declaring any service connected with Hotels (including restaurants attached thereto) in the Union Territories of Delhi and Goa, Daman and Diu and the transport units of India Tourism Development Corporation in the Union Territory of Delhi, to be essential services for the purpose of the Essential Services Maintenance Act, 1981, under sub-section (2) of section 2 of the said Act.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India, New Delhi, for the year 1981-82.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 672(E) and 673(E) published in Gazette of India dated the 27th August, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 200-Customs dated the 28th September, 1979 and 133/83-Customs dated the 13th May, 1983 so as to authorise the Industrial Adviser in the Office of the Development Commissioner (Small Scale Industries) as a specified authority to issue requisite certificate required in terms of the notifications.
- (ii) G.S.R. 741(E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum regarding exemption to car-

bon electrodes blocks green (green blocks or green electrodes) for the manufacture of graphite electrodes from the basic customs duty in excess of 30 per cent *ad valorem* and the whole of the additional duties leviable thereon.

- (iii) G.S.R. 743(E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum extending the validity of Notification No. 224/81-Customs dated the 1st October, 1981 upto the 30th September, 1984.
- (iv) G.S.R. 802(E) published in Gazette of India dated the 27th October, 1983 together with an explanatory memorandum extending the validity of Notification No. 230/82-Customs dated the 19th October, 1982 upto the 31st October, 1984.
- (v) G.S.R. 809(E) and 810(E) published in Gazette of India dated the 1st November, 1983 together with an explanatory memorandum regarding exemption to components and sub-assemblies imported for manufacture of equipment to be supplied to offshore installations of the Project TITAN from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (vi) G.S.R. 811(E) and 812(E) published in Gazette of India dated the 1st November, 1983 together with an explanatory memorandum regarding exemption to titanium sponge imported for the manufacture of titanium and titanium alloy products from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the auxiliary and additional duties of customs leviable thereon.
- (vii) G.S.R. 830(E) to 834(E) published in Gazette of India dated the 8th November, 1983 together with an explanatory memorandum regarding exemptions to Di-ammonium Phosphate and Ammonium nitro phosphate, Ammonium phosphate, Calcium Ammonium Nitrate and Potassium sulphate

from the customs duties leviable thereon in supersession of Notification Nos. 144-Customs dated the 19th July, 1980, 164-Customs dated the 19th August, 1980, 28-Customs dated the 28th February, 1982 and 58-Customs dated the 12th May, 1977.

- (8) A copy each of Notification Nos. G.S.R. 826(E) to 828(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1983 together with an explanatory memorandum regarding exemption to News reels falling under item 37 II(i) of Central Excise Tariff from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944.

4. Report of Committee of Privileges

Shri R. R. Bhole presented the Sixth Report (Hindi and English versions) of the Committee of Privileges.

5. Calling Attention

Shri Baburao Paranjpe called the attention of Minister of Food and Civil Supplies to the reported distress sale by farmers of coarse grains like Jowar, Bajra and Maize due to fall in the prices prevailing in the market which are much below the prices fixed by the Government and the action taken by Government in the matter.

The Minister of Food and Civil Supplies made a statement in regard thereto.

6. Government Bill—Introduced

THE TEA (AMENDMENT) BILL, 1983

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Tea (Amendment) Ordinance, 1983, was laid on the Table.

8. Matters under Rule 377

(1) Shri Jagpal Singh raised a matter regarding need for merging paper Technology Institute, Pilot Plant and Central Pulp and Paper Research Institute and its take over by Government of India.

(2) Shri Ram Pyare Panika raised a matter regarding need to help labourers, especially belonging to backward classes, working in stone quarries of Mirzapur, Uttar Pradesh.

(3) Shri Ahmed Mohammed Patel raised a matter regarding need to help the families of those whose land is being used by ONGC for oil exploration.

(4) Shri Chandra Pal Shailani raised a matter regarding need for stern action against persons engaged in illegal felling of trees.

(5) Smt. Krishna Sahi raised a matter regarding need to stop illegal entry of foreign Nationals especially from Bangladesh into India.

(6) Prof. Saif-ud-Din Soz raised a matter regarding need for sending sufficient quantities of wheat and rice to J & K.

(7) Shri Ramavatar Shastri raised a matter regarding need for financial assistance by Central Government to Indira Gandhi Heart Disease Institute, Patna.

(8) Shri Basudeb Acharya raised a matter regarding need for early completion of Circular Railway Project in Calcutta.

(9) Smt. Pramila Dandavate raised a matter regarding need to pass the Dowry Prohibition Bill during the current session.

(10) Shri Xavier Arakal raised a matter regarding need to check the activities of recruiting agencies and steps to liberalise the procedure of selection of nurses and para-medical personnel going to other countries.

*9. Statutory Resolution—Negatived

Shri K. A. Rajan moved the following Resolution:—

“This House disapproves of the Punjab Disturbed Areas Ordinance, 1983 (Ordinance No. 5 of 1983) promulgated by the President on the 7th October, 1983.”

After discussion as indicated in para 14(b) below, the Resolution was negatived.

*Discussed together.

***10. Government Bill—Under Consideration**

THE PUNJAB DISTURBED AREAS BILL, 1983

✓ The motion for consideration of the Bill was moved by Shri P. C. Sethi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 1st March, 1984 was moved by Shri Ramavatar Shastri.

***11. Statutory Resolution—Negatived**

Shri P. K. Kodiyan moved the following Resolution:—

“This House disapproves of the Chandigarh Disturbed Areas Ordinance, 1983 (Ordinance No. 6 of 1983) promulgated by the President on the 7th October, 1983.”

— After discussion as indicated in para 14(b) below, the Resolution was negatived.

***12. Government Bill—Under Consideration**

THE CHANDIGARH DISTURBED AREAS BILL, 1983

✓ The motion for consideration of the Bill was moved by Shri P. C. Sethi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 1st March, 1984 was moved by Shri Ramavatar Shastri.

***13. Statutory Resolution—Negatived**

Shri Indrajit Gupta moved the following Resolution:—

“This House disapproves of the Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 (Ordinance No. 9 of 1983) promulgated by the President on the 15th October, 1983.”

— After discussion as indicated in para 14(b) below, the Resolution was negatived.

***14. (a) Government Bill—Under consideration**

✓ **THE ARMED FORCES (PUNJAB AND CHANDIGARH) SPECIAL POWERS BILL, 1983**

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

*Discussed together.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 1st March, 1984 was moved by Shri Ramavatar Shastri.

(b) Government Bills—Passed

- (i) The Punjab Disturbed Areas Bill, 1983.
- (ii) The Chandigarh Disturbed Areas Bill, 1983.
- (iii) The Armed Forces (Punjab and Chandigarh) Special Powers Bill, 1983.

The following Members took part in the combined debate on the Statutory Resolutions (vide paras 9, 11 and 13 above) and the motions for consideration of the Bills and amendments moved thereto (vide paras 10, 12 and 14(a) above):—

- (1) Shri Somnath Chatterjee
- (2) Shri Mool Chand Daga
- (3) Swami Indervesh
- (4) Shri Virdhi Chander Jain
- (5) Dr. Subramaniam Swamy
- (6) Shri Suraj Bhan
- (7) Shri Ashfaq Husain
- (8) Shri A. K. Roy

SHRI P. C. SETHI replied to the debate.

(i) An Amendment for the circulation of the Punjab Disturbed Areas Bill, 1983 for the purpose of eliciting opinion thereon, moved by Shri Ramavatar Shastri was negatived.

The motion for consideration of the Punjab Disturbed Areas Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.

(ii) An amendment for the circulation of the Chandigarh Disturbed Areas Bill, 1983 for the purpose of eliciting opinion thereon, moved by Shri Ramavatar Shastri was negatived.

The motion for consideration of the Chandigarh Disturbed Areas Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.

(iii) An Amendment for the circulation of the Armed Forces (Punjab and Chandigarh) Special Powers Bill, 1983 for the purpose of eliciting opinion thereon, moved by Shri Ramavatar Shastri was negatived.

The motion for consideration of the Armed Forces (Punjab and Chandigarh) Special Powers Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clauses 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The motion was adopted and the Bill was passed.

15. Discussion under Rule 193

Shri B. V. Desai raised a discussion on the need for electoral reforms with special reference to defections.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Karnal Nath
- (3) Shri Rasheed Masood
- (4) Shri Rajesh Pilot

- ✓ (5) Prof. Madhu Dandavate
- (6) Shri C. M. Stephen
- (7) Shri Ram Jethmalani
- (8) Prof. K. K. Tewari
- (9) Shri Narayan Choubey
- (10) Shri Chitta Basu
- (11) Shri G. M. Banatwalla
- (12) Shri P. Namgyal
- (13) Shri Jamilur Rahman

✓ Shri Jagannath Kaushal replied to the debate.

The discussion was concluded.

16. Report of Business Advisory Committee

Shri Buta Singh presented the Fifty-second Report of the Business Advisory Committee.

11.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th November, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 18, 1983|Kartika 27, 1905 (Saka)

No. 370

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 62—66 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 683—751, 753—801, 803, 806—857, 859—907 and 909—913 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.R.O. 260 (Hindi and English versions) published in Gazette of India dated the 17th September, 1983 elaborating the Preamble of the Seaward Artillery Practice Rules, 1978 published in Notification No. S.R.O. 26 dated the 21st January, 1978, under sub-section (3) of section 9 of the Seaward Artillery Practice Act, 1949.
- (2) A copy each of Notification Nos. S.O. 719(E) to 721(E) (Hindi and English versions) published in Gazette of India dated the 8th October, 1983 regarding extension of the period of takeover of the management of the Pashok, Looksan and Vah-Tukvar tea estates for a further period of one year *viz.* upto and inclusive of the 10th October, 1984, under sub-section (2) of section 16E of the Tea Act, 1953.

- (3) A copy of the Indian Forest Service (Pay) Third Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 835(E) in Gazette of India dated the 8th November, 1983 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (Sixth Issue) (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 797(E) in Gazette of India dated the 24th October, 1983.
 - (ii) The National Savings Certificates (Seventh Issue) (Second Amendment) Rules, 1983 published in Notification No. G.S.R. (798E) in Gazette of India dated the 24th October, 1983.
- (5) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. F.4(87):83-Fin(G) in Delhi Gazette dated the 13th October, 1983 under section 72 of the Delhi Sales Tax Act, 1975.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 693(E) published in Gazette of India dated the 9th September, 1983 together with an explanatory memorandum seeking to continue the partial exemption on rigid polyurethane foam from the duty of excise leviable thereon, as in excess of 15 per cent *ad valorem*.
 - (ii) G.S.R. 694(E) published in Gazette of India dated the 9th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983 so as to deny the concession contained in Notification No. 243/83-CE

dated the 9th September, 1983 to the goods which are produced or manufactured in a free trade zone and brought to any other place in India.

- (iii) G.S.R. 764(E) published in Gazette of India dated the 30th September, 1983 together with an explanatory memorandum seeking to continue the present exemption on Polyvinyl Alcohol from duty of excise in excess of ten per cent *ad valorem* provided the said Polyvinyl Alcohol is manufactured from Vinyl Acetate Monomer on which appropriate amount of duty of excise under section 3 of the said Central Excises and Salt Act, 1944, or the additional duty under section 3 of the Customs Tariff Act, 1975, as the case may be, has been paid.
- (iv) G.S.R. 765 published in Gazette of India dated the 15th October, 1983 together with an explanatory memorandum seeking to exempt vegetable product made (i) solely from indigenous rice bran oil, or (ii) from a mixture of indigenous rice bran oil and other oils before being subjected to the process of hydrogenation for conversion into vegetable product from excise duty to the extent of rupees thirty per quintal.
- (v) G.S.R. 766 published in Gazette of India dated the 15th October, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983 so as to deny the concession contained in Notification No. 259/83-CE dated the 15th October, 1983 to the goods which are produced or manufactured in a free trade zone and brought to any other place in India.
- (vi) G.S.R. 836(E) and 837(E) published in Gazette of India dated the 9th November, 1983 together with an explanatory memorandum seeking to reduce the basic excise duty on levy sugar from Rs. 19 per quintal to Rs. 17 per quintal and on

non-levy sugar from Rs. 31.80 to Rs. 24.00 per quintal respectively and to increase the additional duty of excise on levy sugar from Rs. 19.00 per quintal to Rs. 21.00 per quintal and on non-levy sugar from Rs. 18.20 to Rs. 26.00 per quintal respectively.

- (vii) G.S.R. 838(E) published in Gazette of India dated the 9th November, 1983 together with an explanatory memorandum seeking to increase the additional duty of excise under the Additional Duties of Excise (Goods of Special Importance) Act, 1957 and to reduce the basic duty of excise by a corresponding amount on cigarettes by suitable adjustment of the apportionment ratio under Notification No. 211/83-CE, dated the 4th August, 1983, which prescribes the effective rates of duty for cigarettes both under the Central Excises and Salt Act, 1944, and the Additional Duties of Excise (Goods of Special Importance) Act, 1957.
- (7) A copy of the Life Insurance Corporation (Amendment) Regulations, 1983 (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (7) above.
- * (9) A copy each of Notification Nos. 272/83-CE and 273/83-CE (Hindi and English versions) published in Gazette of India dated the 18th November, 1983 together with an explanatory memorandum regarding exemption to non-cellulosic wastes in general from payment of basic excise duty in excess of 50 per cent *ad volorem* or Rs. 9 per Kg. whichever is less, issued under the Central Excise Rules, 1944.

*Laid at 6.05 P.M.

4. Report of Public Accounts Committee

Shri Sunil Maitra presented the Hundred and Sixty-sixth Report of the Public Accounts Committee (Hindi and English versions) on excesses over Voted Grants and Charged Appropriations for the year 1981-82 and Action Taken on their Hundred and twenty-first Report.

5. Report of Joint Committee

Shri K. Mallanna presented the Report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

6. Evidence before Joint Committee

Shri K. Mallanna laid on the Table the record of evidence (Volumes I & II) tendered before the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

7. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Agriculture to the reported damage to cotton crop by an undiagnosed disease in Punjab, Haryana and some other parts of the country and the action taken by Government in the matter.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.25 P.M.)

8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for Monday, the 21st and Tuesday, the 22nd November, 1983.

9. Motion regarding fifty-second report of business advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 17th November, 1983.”

The motion was adopted.

10. Government Bill—Under Consideration

THE CRIMINAL LAW (AMENDMENT) BILL, 1980, AS REPORTED BY THE JOINT COMMITTEE.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri P. Venkatasubbaiah.

The discussion was not concluded.

11. Oath or Affirmation

Smt. Shalinitai Vasantrao Patil took oath in Marathi, signed the Roll of Members and took her seat in the House.

12. Private Members' Bills—Introduced

(i) The prevention of Crime Bill, 1983, by Shri R. L. P. Verma.

(ii) The Representation of the People (Amendment) Bill, 1983 (*Insertion of new section 16A*), by Shri R. L. P. Verma.

(iii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1983 (*Amendment of section 8A, etc.*), by Shri Doongar Singh.

(iv) The Lokpal Bill, 1983, by Shri Chitta Basu.

(v) The Central Excises and Salt (Amendment) Bill, 1983 (*Insertion of new sections 11D, 11E, etc.*) by Shri Navin Ravani.

13. Private Members' Bill—Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1983
(Amendment of article 31B) BY SHRI M. M. LAWRENCE.

Shri M. M. Lawrence concluded his speech on the motion for consideration of the Bill moved by him on 26th August, 1983.

The following Members took part in the debate:—

- (1) Shri Virdhi Chander Jain
- (2) Shri Ram Vilas Paswan
- (3) Shri Ram Pyare Panika
- (4) Shri Nirmal Sinha
- (5) Shri Chandra Pal Shailani
- (6) Shri Rajesh Kumar Singh
- (7) Shri Ram Singh Yadav
- (8) Shri Suraj Bhan
- (9) Shri Mool Chand Daga
- (10) Shri Ram Lal Rahi
- (11) Shri Harish Rawat (*Speech unfinished*).

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st November, 1983).

AVTAR SINGH RIKHY,
Secretary.

GMGIPMRND—LSI—1868 LS—18-11-83—770.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 21, 1983/Kartika 30, 1905 (Saka)

No. 371

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 81—83, 86 and 87 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 915—1009, 1011—1013, 1015—1098, 1100—1106, 1108—1116, 1118—1124 and 1126—1146 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section (3) of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 587(E) published in Gazette of India dated the 27th July, 1983 containing Order indicating the supplies of fertilizers to be made by domestic manufacturers of fertilizers to various States/Union Territories/Commodity Boards during the period from 1st February, 1983 to 31st July, 1983.
 - (ii) G.S.R. 696(E) published in Gazette of India dated the 12th September, 1983 containing Order indicating the supplies of fertilizers to be made by domestic

manufacturers of fertilizers to various States/Union Territories/Commodity Boards during the period from 1st August, 1983 to 30th September, 1983.

- (2) A copy of the Food Corporations (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 658 (E) in Gazette of India dated the 19th August, 1983 under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—
 - (i) The Food Corporation of India (Staff) (Eighty-sixth Amendment) Regulations, 1983 published in Notification No. 24/F.N. 1-8/80-EP in Gazette of India dated the 20th August, 1983.
 - (ii) The Food Corporation of India (Contributory Provident Fund) (Seventh Amendment) Regulations, 1983 published in Notification No. 25/F, No. 27-1/79-EP in Gazette of India dated the 27th August, 1983.
- (4) A copy of the Sugar Development Fund Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 752(E) in Gazette of India dated the 28th September, 1983 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugarcane (Control) Amendment Order, 1983 published in Notification No. G.S.R. 695(E) in Gazette of India dated the 9th September, 1983.
 - (ii) The Sugar (Price Determination for 1982-83 Production) Second Amendment Order, 1983 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 20th October, 1983.

(6) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- | | |
|---|----------------------|
| (i) Statement No. XVI-Sixteenth Session, 1976. | Fifth Lok Sabha. |
| (ii) Statement No. XXIV-Second Session, 1977. | } Sixth Lok Sabha. |
| (iii) Statement No. XXVI-Seventh Session, 1979. | |
| (iv) Statement No. XXV-Third Session, 1980. | |
| (v) Statement No. XVIII-Fourth Session, 1980. | } Seventh Lok Sabha. |
| (vi) Statement No. XX-Fifth Session, 1981. | |
| (vii) Statement No. XIV-Sixth Session, 1981. | |
| (vii) Statement No. XIV-Sixth Session, 1981. | |
| (ix) Statement No. XII-Eighth Session, 1982. | |
| (x) Statement No. VIII-Ninth Session, 1982. | |
| (xi) Statement No. VII-Tenth Session, 1982. | |
| (xii) Statement No. V-Eleventh Session, 1983. | |
| (xiii) Statement No. 1-Twelfth Session, 1983. | } |

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1981-82 along with Audited Accounts, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1981-82.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Amendment) Order, 1983 published in Notification No. S.O. 740(E) in Gazette of India dated the 17th October, 1983.
 - (ii) G.S.R. 780(E) published in Gazette of India dated the 1st October, 1983 rescinding the Order published in Notification No. G.S.R. 395(E) in Gazette of India dated the 16th August, 1973.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, Delhi, for the year 1980-81.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, Delhi, for the year 1980-81 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, Delhi, for the year 1980-81.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th November, 1983, Rajya Sabha agreed

without any amendment to the Dangerous Machines (Regulation) Bill, 1983, passed by Lok Sabha on the 19th August, 1983.

5. Calling Attention

Shri G. M. Banatwalla called the attention of Minister of Food and Civil Supplies to the situation arising out of non-fixation of price of sugarcane by the Government this year so far and non-payment of dues to the sugarcane growers by the mill owners and action taken by the Government in the matter.

The Deputy Minister of Food and Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.56 P.M.)

6. Matters Under Rule 377

(1) Shri H. N. Bahuguna raised a matter regarding need to restore 'Border Special Pay' to central staff located in border areas of Uttarkhand, Uttar Pradesh.

(2) Shri Keyur Bhushan raised a matter regarding need for organising cultural programmes on eve of 'Ganesh Parva' in memory of Maharaja Chakradhar Singh of Raigarh, Madhya Pradesh.

(3) Shri Ram Pyare Panika raised a matter regarding need to withdraw certain acts which have resulted in closure of brick manufacturing units leading to large scale unemployment.

(4) Shri K. Kunhambu raised a matter regarding shortage of cement in Kerala and need for its adequate supply.

(5) Shri V. S. Vijayaraghavan raised a matter regarding need for reconsideration of the decision regarding setting up of two sugar mills in private sector in Coimbatore.

(6) Shri B. D. Singh raised a matter regarding need for help from Central Government to Uttar Pradesh in view of power crisis in the State due to recent fire at Obra Thermal Power Station.

(7) Shri E. Balanandan raised a matter regarding need to send sufficient quantity of rice to Kerala to prevent public distribution system from collapsing.

(8) Shri Chandradeo Prasad Verma raised a matter regarding need for early completion of Buxer Coilver Dam in Bhojpur.

7. Government Bill—Under Consideration

THE CRIMINAL LAW (AMENDMENT) BILL, 1980, AS REPORTED BY THE JOINT COMMITTEE.

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on 18th November, 1983, continued.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Mool Chand Daga
- (3) Shri Jaipal Singh Kashyap
- (4) Smt. Krishna Sahi
- (5) Smt. Pramila Dandavate
- (6) Shri Ram Singh Yadav
- (7) Smt. Geeta Mukherjee
- (8) Shri A. T. Patil (*Speech Unfinished*).

The discussion was not concluded.

8. Half-an-Hour Discussion

Shri B. V. Desai raised a discussion on points arising out of the answer given on the 15th November, 1983 to Unstarred Question No. 146 regarding shortfall in power generation in 1984-85.

Shri P. Shiv Shankar replied to the discussion.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd November, 1983).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 22, 1983|Agrahayana 1, 1905 (Saka)

No. 372

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 102, 103, 105 and 107—109 were orally answered. Starred Question No. 106 was postponed to 6-12-1983. Replies to Starred Questions Nos. 104 and 110—121 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1147—1178, 1180—1245, 1247—1257, 1259—1268, 1270—1311, 1313—1374 and 1376—1378 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the High Speed Diesel Oil and Light Diesel Oil (Restriction on Use) (Amendment) Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 559 in Gazette of India dated the 30th July, 1983 under sub-section (6) of section (3) of the Essential Commodities Act, 1955.
- (2) A copy of the Indian Electricity (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 512 in Gazette of India dated the 16th July, 1983 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 together with an explanatory statement.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (I) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited for the year 1982-83.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1981-82.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (3) above.
- (5) A statement (Hindi and English versions) of Objectives and Obligations of the Indian Petrochemicals Corporation Limited.
- (6) A copy of the Oil Mines Regulations, 1983 (Hindi and English versions) published in Notification No. S.O. 778(E) in Gazette of India dated the 27th October, 1983 under sub-section (7) of section 59 of the Mines Act, 1952.
- (7) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the causes of accident into the Topa Coalfields, Hazaribagh district (Bihar) on 16th July, 1982.
- (8) A copy of the Indian Telegraph (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 807(E) in Gazette of India dated the 28th October, 1983 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (9) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Tele-Communication Branch of Posts and Telegraph Department for the year 1981-82 (Hindi and English versions).
- (10) to *re-lay on the Table a copy of the Report (Hindi and English versions) on the working and activities of the New Bank of India for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 841(E) published in Gazette of India dated the 15th November, 1983 together with an explanatory memorandum regarding exemption to goods listed in the notification when imported into India by the Indian Red Cross Society for purpose of relief to the distressed, from the whole of the duty of customs leviable thereon.
- (ii) G.S.R. 842(E) published in Gazette of India dated the 15th November, 1983 together with an explanatory memorandum regarding exemption to goods mentioned in Notification No. 304/83-Customs [G.S.R. 841(E)] dated the 15th November, 1983 from the whole of the auxiliary duty leviable thereon.
- (12) A statement (Hindi and English versions) on the results of the market loans floated in September, 1983 and November, 1983 along with Notification No. G.S.R. 804(E) specifying the special series of units issued under the Capital Gains Unit Scheme, 1983 for the purposes of section 54E of the Income-tax Act, 1961.

*The Report was laid on the Table on the 12th August, 1983.

**** (13)** A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) Notification Nos. 309-Customs and 310-Customs [G.S.R. 853(E) and 854(E)] published in Gazette of India dated the 22nd November, 1983 together with an explanatory memorandum regarding concessional rates of customs duties on components of motor cars.
- (ii) Notification Nos. 311|83-Customs and 312|83-Customs [G.S.R. 855(E) and 856(E)] published in Gazette of India dated the 22nd November, 1983 together with an explanatory memorandum regarding exemption to Palm Stearin imported for the manufacture of soap, grease or fatty acids from basic customs duty in excess of 15 per cent *ad valorem* and auxiliary duty of customs leviable thereon.

**** (14)** A copy of Notification No. 277|83-Central Excises [G.S.R. 852(E)] (Hindi and English versions) published in Gazette of India dated the 22nd November, 1983 making certain amendment to Notification No. 35|83-CE dated the 1st March, 1983 regarding reduction in the basic excise duty on aerated waters in bottles, issued under the Central Excise Rules, 1944.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Sixty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Public Accounts Committee

Shri Sumil Maitra presented Hundred and Seventy-first Report (Hindi and English versions) of the Public Accounts Committee on Council of Scientific and Industrial Research—Engineering Science Group relating to the Department of Science and Technology.

****Laid at 6-32 P.M.**

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Forty-first Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Thirty-first Report of the Committee on the Ministry of Home Affairs—Socio-Economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Pondicherry.

7. Statement by Minister

The Minister of Finance made a statement regarding price situation.

8. Government Bill—Introduced

THE ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS) BILL, 1983

The motion for leave to introduce the Bill moved by Shri P. C. Sethi was opposed. The motion was adopted and the Bill was introduced.

9. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Illegal Migrants (Determination by Tribunals) Ordinance, 1983, was laid on the Table.

10 Government Bill—Introduced

THE TEXTILE UNDERTAKINGS (TAKING OVER OF MANAGEMENT) BILL, 1983.

11. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Textile Undertakings (Taking Over of Management) Ordinance, 1983, was laid on the Table.

12. Matters under rule 377

(1) Shri Narsing Suryawanshi raised a matter regarding losses due to heavy rains in Bidar District (Karnataka) and need for help to the people.

(2) Prof. Narain Chand Parashar raised a matter regarding need to allow 25% weightage on existing workload for creation, upgradation and bifurcation of existing postal units in hilly regions.

(3) Shri Rajnath Sonkar Shastri raised a matter regarding need to form a Parliamentary Committee to look into the affairs of Khadi Gramudiyog.

(4) Shri D. S. A. Sivaprakasam raised a matter regarding procurement of Government supplies from Small Scale Cottage Industries.

(5) Shri Nirmal Sinha raised a matter regarding more trains on Diamond-Harbour Sealdah, Lakshmi Kantapur Sealdah and Canning Sealdah lines and need for doubling the railway tracks of these lines.

(6) Shri Satyanarayan Jatiya raised a matter regarding attack on Bahubali's statue and threats on Jain followers in Maharashtra and need for stern action against such persons.

(7) Smt. Geeta Mukherjee raised a matter regarding need to liberalize the subsidy scheme for irrigation purposes so as to include even those farmers who take loans from private sources for tube-wells pumps etc.

(8) Shri Chintamani Jena raised a matter regarding need to ensure regular supply of coal and electricity to Fertilizer Plant at Talcher, Orissa.

(9) Shri Harish Rawat raised a matter regarding need for providing more medical facilities in hilly areas of Uttar Pradesh in view of increase in cases of T.B. and Leprosy.

(10) Prof. Saif-ud-Din Soz raised a matter regarding need for Railway lines in J & K and early construction of Railway line connecting Jammu with Udhampur.

13. Discussion Under Rule 193

Dr. Subramaniam Swamy raised a discussion on the statement made by the Minister of Finance in the House on 22 November, 1983 regarding price situation.

The following Members took part in the debate:—

- (1) Prof. Narain Chand Parashar
- (2) Shri Sunil Maitra
- (3) Shri Chintamani Panigrahi ✓
- (4) Shri Rajesh Kumar Singh
- (5) Shri Ram Singh Yadav
- (6) Shri R. L. P. Verma
- (7) Prof. N. G. Ranga
- (8) Shri Chitta Basu
- (9) Shri P. Namgyal
- (10) Shri T. Nagaratnam
- (11) Shri K. A. Rajan
- (12) Shri Girdhari Lal Vyas
- (13) Shri Nathu Ram Mirdha
- (14) Shri Harish Rawat
- (15) Shri R. N. Rakesh
- (16) Shri Dileep Singh Bhuria
- (17) Prof. Saif-ud-Din Soz

Shri Pranab Kumar Mukherji replied to the debate.

The discussion was concluded.

14. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 21st November, 1983, Rajya Sabha agreed without any amendment to the Punjab Disturbed Areas Bill, 1983, passed by Lok Sabha on the 17th November, 1983.
- (ii) That at its sitting held on the 21st November, 1983, Rajya Sabha agreed without any amendment to the Chandigarh Disturbed Areas Bill, 1983, passed by Lok Sabha on the 17th November, 1983.
- (iii) That at its sitting held on the 21st November, 1983, Rajya Sabha agreed without any amendment to the Armed Forces (Punjab and Chandigarh) Special Powers Bill, 1983, passed by Lok Sabha on the 17th November, 1983.

7.14 P.M.

(Lok Sabha Adjourned till 11 A.M. on Thursday, the 1st December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 1, 1983/Agrahayana 10, 1905 (Saka)

No. 373

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 122, 125, 127, 131 and 132 were orally answered. Replies to Starred Questions Nos. 123, 124, 126, 128, 130 and 133—141 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1379—1616 were laid on the Table

3. The following papers were laid on the Table:—

(1) A copy of the Ministry of Shipping and Transport (Transport Wing) Development Adviser (Shipbuilding and Shiprepair) Recruitment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 663 in Gazette of India dated the 10th September, 1983 issued under proviso to article 309 of the Constitution.

(2) A copy of Agreement (Hindi and English versions) entered into between the Central Government and Government of Himachal Pradesh regarding development and maintenance of road links mentioned in the Schedule of the Agreement, under section 10 of the National Highways Act, 1956.

- (3) A copy of the Solatium Fund (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. S.O. 701(E) in Gazette of India dated the 29th September, 1983 under sub-section (3) of section 109C of the Motor Vehicles Act, 1939.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, for the year 1981-82 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1981-82.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (i) The Prevention of Food Adulteration (First Amendment) Rules, 1983 published in Notification No. G.S.R. 109(E) in Gazette of India dated the 26th February, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 539(E) in Gazette of India dated the 1st July, 1983.
 - (ii) The Prevention of Food Adulteration (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 268(E) in Gazette of India

dated the 16th March, 1983 together with a corrigendum to Hindi version thereof published in Notification No. G.S.R. 634 in Gazette of India dated the 9th August, 1983.

- (9) A copy of Notification No. G.S.R. 849(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1983 together with an explanatory memorandum regarding exemption to the Heads of Governments, their spouses, delegates (including officials) and the foreign media representatives in respect of their international journeys out of India at the close of the Commonwealth Heads of Governments Meeting held in New Delhi from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.
- (10) A copy of the Income-tax (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 825(E) in Gazette of India dated the 18th November, 1983, under section 296 of the Income-tax Act, 1961.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 840(E) published in Gazette of India dated the 15th November, 1983 together with an explanatory memorandum making certain amendment to Notification No. 211/83-Customs dated the 23rd July, 1983 clarifying that exemption from customs duty would be available for all types of capital goods which are required for installation at the premises/site of the ship repair unit.
- (ii) G.S.R. 844(E) published in Gazette of India dated the 18th November, 1983 together with an explanatory memorandum making certain amendment to Notification No. 134/83-Customs dated the 13th May, 1983 so as to continue the exemption without any time limit.

- (iii) G.S.R. 847(E) published in Gazette of India dated the 18th November, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 215-Customs dated the 1st November, 1980, 276-Customs dated the 14th December, 1982 and 38-Customs dated the 1st March, 1983 so as to provide that the concessional rates of duty prescribed under these notifications on man-made fibres shall not apply to blends or mixtures of cellulosic fibres with non-cellulosic fibres.
- (iv) G.S.R. 862(E) published in Gazette of India dated the 26th November, 1983 together with an explanatory note regarding exemption to stainless steel seamless mother pipes, when imported for the manufacture of stainless steel tubes and pipes from the basic customs duty in excess of 60 per cent *ad valorem*.

4. Statement of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

PROF. NIRMALA KUMARI SHAKTAWAT laid on the Table Statement (Hindi and English versions) showing final replies of Government to the recommendations contained in Chapter I and further information supplied by Government in respect of recommendations included in Chapter II of the Twenty-ninth Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Communications—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Indian Telephone Industries, Bangalore.

5. Calling Attention

Shri Rasheed Masood called the attention of Minister of Home Affairs to the reported deteriorating law and order situation in Delhi as evidenced by recent incidents of day light dacoity in a jewellery shop and banks in Delhi and the action taken by Government in the matter.

The Minister of Home Affairs made a statement in regard thereto.

6. Government Bill—Introduced

THE MERCHANT SHIPPING (AMENDMENT) BILL, 1983

(Lok Sabha adjourned at 12.59 and re-assembled at 2.08 P.M.)

7. Matters under Rule 377

(1) Shri Mool Chand Daga raised a matter regarding need for finding alternative sources of energy.

(2) Prof. P. J. Kurien raised a matter regarding need to set up a nuclear power plant in Kerala to meet power shortage.

(3) Shri Skariah Thomas raised a matter regarding need for adequate communication facilities in Kottayam, Kerala.

(4) Shri Jagpal Singh raised a matter regarding delay in taking decision regarding location of High Court Bench in Western Uttar Pradesh.

(5) Smt. Kishori Sinha raised a matter regarding exorbitant price of onions and its irregular supply to public.

(6) Shri R. L. P. Verma raised a matter regarding need for reconsideration of certain laws made applicable to brick kilns by Central and State Governments.

(7) Shri Narayan Choubey raised a matter regarding need to train and absorb workers engaged in construction of Metro Railways, Calcutta.

(8) Prof. Rupchand Pal raised a matter regarding need for supply of fertilizers to West Bengal.

(9) Shri Braja Mohan Mohanty raised a matter regarding distress sale of paddy and rice in Orissa.

(10) Shri Ram Lal Rahi raised a matter regarding need for opening a cooperative sugar mill in Machharheta, near Lalpur Bazar (Sitapur) Uttar Pradesh.

8. Government Bill—Passed

THE CRIMINAL LAW (AMENDMENT) BILL, 1980, AS REPORTED BY THE JOINT COMMITTEE

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on 18th November, 1983, continued.

The following Members took part in the debate:—

- ~~(1) Shri A. T. Patil~~
- (2) Shri N. K. Shejwalkar
- (3) Shri Braja Mohan Mohanty
- (4) Shri Ram Lal Rahi
- (5) Shri Nurul Islam
- ✓ (6) Shri A. K. Roy
- (7) Shri Girdhari Lal Vyas
- (8) Shri Ram Jethmalani
- (9) Shri Keyur Bhushan

✓ Shri P. Venkatasubbaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

- (1) Shri N. K. Shejwalkar
- (2) Shri Ram Vilas Paswan
- (3) Shri P. Venkatasubbaiah

The motion was adopted and the Bill, as amended, was passed.

6-42 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd December, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 2, 1983|Agrahayana 11, 1905 (Saka)

No. 374

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 142—146 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1617—1736, 1738—1747, 1749—1798 and 1800—1850 were laid on the Table.

The Minister of Finance laid on the Table the following statements:

- (i) Statement correcting the reply given on 29th July, 1983 to Unstarred Question No. 1089 regarding purchase of shares by non-resident Indians in various companies;
- (ii) Statement correcting the reply given on 29th July, 1983 to Unstarred Question No. 1152 regarding details of shares purchased of Indian companies by Mr. Swaraj Paul—a non-resident Indian;
- (iii) Statement correcting the reply given on 5th August, 1983 to Unstarred Question No. 2323 regarding impact of investments made by non-resident Indians;
- (iv) Statement correcting the reply given on 19th August, 1983 to Unstarred Question No. 4301 regarding non-resident Indians who sought permission of R.B.I. for investment in shares;

- (v) Statement correcting the reply given on 26th August, 1983 to Unstarred Question No. 5207 regarding U.K. Companies who sought shares of Reliance Textiles; and
- (vi) Statement correcting the reply given on 26th August, 1983 to Unstarred Question No. 5259 regarding shares purchased by Indian emigrants in Indian companies.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Foreign Travel Tax (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 874 in Gazette of India dated the 26th November, 1983 together with an explanatory memorandum, under section 41 of the Finance Act, 1979.
- (2) A copy of Notification No. G.S.R. 841 (Hindi and English versions) published in Gazette of India dated the 12th November, 1983 regarding exemption of the money payable under the Army Group Insurance Scheme or the Navy Group Insurance Scheme or the Air Force Group Insurance Scheme from Levy of Estate Duty, under sub-section (2) of section 33 of the Estate Duty Act, 1953.
- (3) A copy of Notification No. G.S.R. 859(E) (Hindi and English versions) published in Gazette of India dated the 24th November, 1983 together with an explanatory memorandum regarding revised rate of exchange for conversion of Hong Kong Dollars into Indian currency or *vice-versa* in supersession of Notification No. 282-Customs dated the 1st October, 1983, under section 159 of the Customs Act, 1962.
- (4) A copy of Order (Hindi and English versions) published in Notification No. S.O. 783(E) in Gazette of India dated the 31st October, 1983 making certain amendments in the order published in Notification No. S.O. 434(E) regarding the continuation

of the term of the Eighth Finance Commission issued under proviso to article 280 of the Constitution read with the Finance Commission (Miscellaneous Provisions) Act, 1951.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1982.
 - (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association, Surat, for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1981-82.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Double Warp Jute Tarpaulin Cloth and Bag, and Double Warp Jute Canvas Cloth and Bag (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 3270 in Gazette of India dated the 20th August, 1983.
 - (ii) The Export Inspection Agency (Recruitment) (Amendment) Rules, 1983 published in Notification No. G.S.R. 659 in Gazette of India dated the 10th September, 1983.
 - (iii) The Export of De-Oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1983 published in Notification No. S.O. 3683 in Gazette of India dated the 1st October, 1983.
 - (iv) The Export of Beche-de-mer (Inspection) Amendment Rules, 1983 published in Notification No. S.O. 3915 in Gazette of India dated the 15th October, 1983.
 - (v) The Export of Basmati Rice (Inspection) Amendment Rules, 1983 published in Notification No. S.O. 3916 in Gazette of India dated the 15th October, 1983.
 - (vi) The Export of Safety Razor blades (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 4073 in Gazette of India dated the 5th November, 1983.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1982-83, under section 12-A of the Central Silk Board Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1982-83.

(12) A copy of the Corrigendum (Hindi and English versions) to the Annual Accounts of the Central Silk Board, Bangalore, for the year 1981-82.

4. Supplementary Demands for Grants (General)—1983-84

Shri Pattabhi Rama Rao presented a statement (Hindi and English versions) showing supplementary Demands for Grants in respect of the Budget (General) for 1983-84.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08 P.M.)

5. Government Bill—Introduced

THE TRANSFORMER AND SWITCHGEAR LIMITED
(ACQUISITION AND TRANSFER OF UNDERTAKINGS)
BILL, 1983

6. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983, was laid on the Table.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th December, 1983.

***8. Discussion**

Shri Sudhir Kumar Giri called the attention of the Minister of Home Affairs to the situation arising out of training Camps for training of extremists of Punjab in its neighbouring areas.

The Minister of Home Affairs made a statement in regard thereto.

Thereafter as decided by the House, a discussion on the statement made by the Minister of Home Affairs was taken up. The discussion was not concluded.

*From 12.45 P.M. to 1 P.M. and from 2.30 P.M. to 3 P.M.

9. Motion regarding Sixty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Jalil Abbasi moved the following motion:—

“That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd November, 1983.”

The motion was adopted.

10. Private Member's Resolution—under consideration

Further discussion on the following Resolution moved by Shri E. Balanandan on the 19th August, 1983 continued:—

“This House expresses its deep concern over the increasing incidence of industrial sickness and consequent developing crisis in industry which is resulting in lay-offs, lock-outs and closures affecting millions of workers and employees and resolves that the Government do take urgent and appropriate steps to remedy the situation.”

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Jagpal Singh
- (3) Shri Narayan Choubey
- (4) Shri Ram Pyare Panika
- (5) Shri Harikesh Bahadur
- (6) Shri Xavier Arakal
- (7) Shri Chitta Basu
- (8) Shri Mool Chand Daga (*Speech unfinished*)

The discussion was not concluded.

● 11. Half-an-hour discussion

Shri Ram Vilas Paswan raised a discussion on the points arising out of the answer given on 18 November, 1983 to Unstarred Question No. 852 regarding granting of loans to Scheduled Castes/Scheduled Tribes persons in various States.

Shri Pattabhi Rama Rao replied to the discussion.

12. Report of Business Advisory Committee

Shri Mallikarjun presented the Fifty-third Report of the Business Advisory Committee.

6.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, December 5, 1983|Agrahayana 14, 1905 (Saka)

No. 375

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 162—165, 167 and 168 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1851—1905, 1907—1927, 1929—1939, 1941—2054, 2056—2078, 2080 and 2081 were laid on the Table.

A statement by the Deputy Minister of Electronics, Food and Civil Supplies correcting the reply given on 22 August, 1983 to Unstarred Question No. 4495 regarding bogus certificate furnished by employees of Srikeshoraipatan Sugar Mill Ltd., was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fertiliser (Control) Second Amendment Order, 1983 published in Notification No. G.S.R. 749(E) in Gazette of India dated the 26th September, 1983.

- (ii) G.S.R. 750(E) published in Gazette of India dated the 26th September, 1983 regarding fixation of prices of Anhydrous Ammonia under clause 3 of the Fertiliser (Control) Order, 1957.
 - (iii) G.S.R. 751(E) published in Gazette of India dated the 27th September, 1983 regarding fixation of prices of Urea and Diammonium Phosphate stored for more than two years under 'Special Rebate Scheme' under sub-clause (2) of clause 3 of the Fertiliser (Control) Order, 1957.
- (2) A copy of Notification No. G.S.R. 711(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1983 specifying the Fertiliser (Control) Order, 1957 as Special Order for purpose of summary trial under section 12A of the Essential Commodities Act, 1955.
 - (3) A copy of Notification No. S.O. 3571 (Hindi and English versions) published in Gazette of India dated the 17th September, 1983 directing that the powers exercisable by the Central Government under section 6, 7, 8(b), 8(c), 8(d), 10 and 13 of the Requisitioning and Acquisition of Immovable Property Act, 1952 shall also be exercisable by Secretary|Additional Secretary|Special Secretary to the Government of India in the administrative Ministry|Department for whose use the property in question is requisitioned, under sub-section (2) of section 17 of the said Act.
 - (4) A copy of the Punjab Municipal Corporation Services (Recruitment and Conditions of Service) (First Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 38|P. A. 42|76|S. 71|Amd. (2)|83 in Punjab Gazette dated the 8th April, 1983 under sub-section (2) of section 397 of the Punjab Municipal Corporation Act, 1976 read with clause (c)(iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.

- (5) A copy of the Punjab Water Supply and Sewerage Board (Conduct of Business) (First Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 24|P.A. 28|76|S. 71|Amd. (1)|83 in Punjab Gazette dated the 8th March, 1983 under sub-section (2) of section 71 of the Punjab Water Supply and Sewerage Board Act, 1976 read with clause (c)(iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.
- (6) A copy of the Punjab Water Supply and Sewerage Board (Conditions of Service of Directors) (First Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 25|P.A. 28|76|S. 71|Amd. (1)|83 in Punjab Gazette dated the 8th March, 1983 together with corrigendum thereto under sub-section (3) of section 71 of the Punjab Water Supply and Sewerage Board Act, 1976 read with clause (c)(iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.
- (7) (i) A copy of the Audited Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1982-83 under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1982-83.
- (8) A copy of the Building Bye-laws for Union Territory of Delhi, 1983, under jurisdiction of Delhi Development Authority (Hindi and English versions) published in Notification No. S. O. 104 in Delhi Gazette dated the 23rd June, 1983 under section 58 of Delhi Development Act, 1957.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (8) above.

- (10) A copy of the Food Corporation of India (Death-cum-Retirement Gratuity) (Seventh Amendment) Regulations, 1983 (Hindi and English versions) published in Notification No. 26/F. No. 39-2/82-EP (Pt) in Gazette of India dated the 5th November, 1983 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1976-77.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Betwa River Board (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 719 in Gazette of India dated the 5th July, 1980 under section 24 of the Betwa River Board Act, 1976.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (13) above.
- (15) (i) A copy of Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Water Development Agency, New Delhi, for the year 1982-83.

- (16) A copy of Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1982-83 along with Audited Accounts.
- (17) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1982-83 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (18) A copy of Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, New Delhi, for the year 1982-83.

4. Reports of study tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Srinagar, Chandigarh, Nangal and Simla during October, 1983.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Calcutta, Kharagpur, Darjeeling and Gangtok during October, 1983.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 1st December, 1983, Rajya Sabha passed the Indian Railways (Amendment) Bill, 1983.

6. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Indian Railways (Amendment) Bill, 1983, as passed by Rajya Sabha.

7. Statements by the Ministers

(i) The Minister of Home Affairs made a statement regarding the reported statement of threat to Hindus in Punjab by Shri Jainail Singh Bhindranwale, on December 1, 1983 at Amritsar.

* (ii) The Minister of External Affairs made a statement regarding the Commonwealth Heads of Government Meeting held in New Delhi from 23rd to 29th November, 1983.

** (iii) The Minister of State in the Department of Petroleum in the Ministry of Energy made a statement on New Oil Strike in Godavari offshore.

8. Motion for Election to Committee

Shri Yogendra Makwana moved the following motion:—

“That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, *vice* Shri Satish Prasad Singh resigned.”

The motion was adopted.

9. Motion Regarding Fifty-third Report of Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 2nd December, 1983.”

An amendment moved by Prof. Ajit Kumar Mehta was withdrawn by leave of the House.

The motion was adopted.

*At 3.30 P.M.

**At 4 P.M.

10. Government Bill—Introduced

THE PUBLIC FINANCIAL INSTITUTIONS (OBLIGATION AS TO FIDELITY AND SECRECY) BILL, 1983

11. Matters Under Rule 377

(1) Dr. Subramaniam Swamy raised a matter regarding need to give alternative House sites to Scheduled Caste families living in Chakdeo village in District Satara, Maharashtra.

(2) Shri Uma Kant Mishra raised a matter regarding need for a Committee to consider the problems arising out of the closure of brick kilns.

(3) Shri Navin Ravani raised a matter regarding unsatisfactory working of communication facilities in Amreli, District Gujarat.

(4) Shri Harikesh Bahadur raised a matter regarding non-payment of sugarcane arrears to cane growers in Eastern Uttar Pradesh.

(5) Shri Rajnath Sonkar Shastri raised a matter regarding industrialisation of Saidpur constituency of Uttar Pradesh.

(6) Dr. A. Kalanidhi raised a matter regarding need for improving the working conditions of medical representatives.

(7) Shri Ramavatar Shastri raised a matter regarding demands of Ticket checking staff of Indian Railways.

(8) Shri Satyasadhan Chakraborty raised a matter regarding need for resolving the deadlock between management and staff of Canara Bank.

(9) Shri Ram Pyare Panika raised a matter regarding need for financial assistance to complete on-going irrigation projects in Mirzapur.

(10) Shri Zainul Basher raised a matter regarding need for financial assistance and employment to people of Ghazipur in view of famine and floods in recent years.

***12. Statutory Resolution—Negatived**

Shri Krishna Kumar Goyal moved the following Resolution:—

“This House disapproves of the Tea (Amendment) Ordinance, 1983 (Ordinance No. 7 of 1983) promulgated by the President on the 7th October, 1983.”

After discussion, as indicated in para 13 below, the Resolution was negatived.

***13. Government Bill—Passed**

THE TEA (AMENDMENT) BILL, 1983

The motion for consideration of the Bill was moved by Smt. Ram Dulari Sinha.

The following Members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Ananda Pathak
- (2) Shri Sontosh Mohan Dev
- (3) Shri Era Mohan
- (4) Shri Xavier Arakal
- (5) Shri Ram Lal Rahi
- (6) Shri Mool Chand Daga
- (7) Shri Amar Roypradhan
- (8) Shri Girdhari Lal Vyas

Smt. Ram Dulari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Ram Dulari Sinha.

*Discussed together from 1.30 P.M. to 4 P.M. and from 5.39 P.M. to 5.47 P.M.

The following Members took part in the debate:—

- (1) Shri Ram Lal Rahi
- (2) Shri Ananda Pathak
- (3) Shri M. Ismail
- (4) Smt. Ram Dulari Sinha

The motion was adopted and the Bill was passed.

14. Half-an-Hour Discussion

Shri Ram Vilas Paswan raised a discussion on points arising out of the answer given on 17 November, 1983 to Starred Question No. 41 regarding free medical help to poor.

Shri B. Shankaranand replied to the discussion.

15. Discussion Under Rule 193

Further discussion on the statement made by the Minister of Home Affairs in the House on 2 December, 1983 regarding the situation arising out of reported training camps for training of extremists of Punjab in its neighbouring areas was held from 4.05 P.M. to 5.38 P.M. and from 6.47 P.M. to 8.43 P.M. 8.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 6, 1983|Agrahayana 15, 1905 (Saka)

No. 376

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 182, 183, 187, 189 and 192 were orally answered. Replies to Starred Questions Nos. 184—186, 188, 190 and 193—202 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2082—2088, 2090—2128, 2130—2133, 2135—2292 and 2294—2312 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 581 (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 containing corrigendum to Notification No. G.S.R. 256 dated the 26th March, 1983, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (2) A copy of Notification No. S.O. 85(E) (Hindi and English versions) published in Gazette of India dated the 18th August, 1983 regarding alterations

in the names and boundaries of certain territories & divisions referred to in the description of constituencies given in Schedule VI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 for the State of Gujarat, under sub-section (2) of section 9 of the Representation of People Act, 1950.

- (3) A copy of the Bonded Labour System (Abolition) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 1755 in Gazette of India dated the 2nd April, 1983 under sub-section (3) of section 26 of the Bonded Labour System (Abolition) Act, 1976.
- (4) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1982-83.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1982-83 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1982-83.
- (7) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 706 in Gazette of India dated the 24th September, 1983 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (8) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 788 in Gazette of India dated the 22nd October, 1983 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (9) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1982-83 along with Audited Accounts.
- (10) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1982-83.
- (11) A copy of the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance, 1983 (No. 4 of 1983) (Hindi and English versions) promulgated by the Governor of Punjab on the 11th October, 1983, under article 213(2) (a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 6th October, 1982 issued by the President in relation to the State of Punjab.
- (12) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1982-83.

4. Report of Joint Committee on Offices of Profit

Shri Gulsher Ahmed presented the Seventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

5. Matters under Rule 377

(1) Shri K. Kunhambu raised a matter regarding need for early construction of an over-bridge at level crossing on Francis Road in Calicut.

(2) Shri Puchalapalli Penchalaliah raised a matter regarding stoppage of trains like G.T., Howrah Express, Tamil Nadu Express etc. at Sulerpet station.

(3) Shri V. S. Vijayaraghavan raised a matter regarding delay in starting express trains from Trivandrum to Bongaingaon and Ahmedabad.

(4) Prof. Ajit Kumar Mehta raised a matter regarding need for research for extracting oil from coal.

(5) Shri Ananda Pathak raised a matter regarding need for strengthening the deployment of Border Security Force and setting up of more checkpoints to prevent terrorist activities of armed dacoits and smugglers in West Dinajpur district.

(6) Shri Baburao Paranjpe raised a matter regarding need for investigation into recent fires at Dhanpur open cast coal mine, Shedel district, Madhya Pradesh.

(7) Shri Rasa Behari Behra raised a matter regarding need for construction of direct rail link between Talcher and Sambalpur in Orissa.

(8) Shri Arun Kumar Nehru raised a matter regarding need to check spurt in tea prices and to ensure its regular supply.

6. Statement by Minister

The Minister of State in the Ministry of Defence made a statement regarding arrest of certain Retired Defence Services Officers in connection with suspected espionage activities.

***7. Statutory Resolution—Negatived**

Dr. Vasant Kumar Pandit moved the following Resolution:—

“This House disapproves of the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (Ordinance No. 11 of 1983) promulgated by the President on the 8th November, 1983.”

After discussion, as indicated in para 8 below, the Resolution was negatived.

***8. Government Bill—Passed**

THE TRANSFORMER AND SWITCHGEAR LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1983

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

*Discussed together.

The following Members took part in the combined debate the Resolution (*vide* para 7 above) and the motion for consideration of the Bill:—

- (1) Shri M. Ismail
- (2) Shri Girdhari Lal Vyas
- (3) Dr. A. Kalanidhi
- (4) Shri Virdhi Chander Jain
- (5) Smt. Geeta Mukherjee
- (6) Shri Jagpal Singh
- (7) Shri Ram Lal Rathi
- (8) Shri C. T. Dhandapani

Shri S. M. Krishna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

The schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

9. Statutory Resolution—under consideration

Shri Satyanarayan Jatiya moved the following Resolution:—

“This House disapproves of the Textile Undertakings (Taking Over of Management) Ordinance, 1983 (Ordinance No. 10 of 1983) promulgated by the President on the 18th October, 1983”.

His speech was not concluded.

The discussion was not concluded.

10. Motion

Shri P. V. Narasimha Rao moved the following motion:—

“That this House do consider the present international situation and the policy of the Government of India in relation thereto”.

One substitute motion was moved by Dr. Subramaniam Swamy.

The following Members took part in the debate:—

- ✓(1) Shri Satyasadhan Chakraborty
 - (2) Shri B. R. Bhagat
 - (3) Shri Rajesh Kumar Singh
 - (4) Shri Ratansinh Rajda
 - (5) Shri Rajesh Pilot
 - ✓(6) Shri Indrajit Gupta
 - (7) Prof. N. G. Ranga
 - (8) Shri Chandrajit Yadav
 - (9) Shri R. S. Sparrow
 - ✓(10) Shri C. T. Dhandapani
 - ✓(11) Shri A. Neelalohithadasan Nadar
 - (12) Shri Braja Mohan Mohanty
 - (13) Shri Chitta Basu
 - (14) Shri Zainul Basher
 - (15) Shri G. M. Banatwalla
 - (16) Shri Sontosh Mohan Dev
 - (17) Shri Ram Jethmalani
 - (18) Shri K. P. Unnikrishnan ✓
- ✓ Shri P. V. Narasimha Rao replied to the debate.

The substitute motion moved by Dr. Subramaniam Swamy was negatived.

7.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, December 7, 1983 (Agrahayana 16, 1905 (Saka))

No. 377

11-01 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Mohd. Yusuf, who was a sitting Member, and Shri Sita Ram Jajoo who was a Member of Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 204—207, 209 and 211 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2313—2374 and 2376—2549 were laid on the Table.

A statement by the Minister of Planning correcting the reply given on 16 November, 1983 to Unstarred Question No. 369 regarding per capita financial aid given to each State was also laid on the Table.

4. Papers Laid on the Table



The following papers were laid on the Table:—

- (1) A copy of the Report of the Inter-Ministerial Group on Freight Equalisation of Commodities (Hindi and English versions).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1981-82.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 623(E) published in Gazette of India dated the 27th August, 1983 regarding extension of period of take over of management of Messrs Containers and Closures Limited, Calcutta, beyond five years.
 - (ii) S.O. 694(E) published in Gazette of India dated the 29th September, 1983 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta, beyond five years.
 - (iii) S.O. 698(E) published in Gazette of India dated the 29th September, 1983 regarding extension of period of take over of management of Messrs Indian Rubber Manufacturers Limited, Calcutta, beyond five years.
 - (iv) S.O. 726(E) published in Gazette of India dated the 11th October, 1983 regarding extension of period of take over of management of Messrs Inchek Tyres Limited, Calcutta, beyond five years.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—

- (i) S.O. 660(E) published in Gazette of India dated the 14th September, 1983 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
- (ii) S.O. 695(E) published in Gazette of India dated the 29th September, 1983 regarding extension of period of take over of management of Messrs Ply-board Industries Limited, Pampore, beyond five years.
- (iii) S.O. 697(E) published in Gazette of India dated the 29th September, 1983 regarding extension of period of take over of management of Messrs Somasundram Super Spinning Mills, Muthanendal, beyond five years.
- (iv) S.O. 699(E) published in Gazette of India dated the 29th September, 1983 regarding extension of period of take over of management of Messrs Aluminium Corporation of India Limited, Calcutta, beyond five years.
- (v) S.O. 718(E) published in Gazette of India dated the 7th October, 1983 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (vi) S.O. 728(E) published in Gazette of India dated the 11th October, 1983 regarding extension of period of take over of management of Messrs Durga Cotton Spinning and Weaving Mills Limited, Konnagar, beyond five years.
- (vii) S.O. 790(E) published in Gazette of India dated the 2nd November, 1983 regarding extension of period of take over of management of Messrs Ganesh Flour Mills Company Limited, Delhi, beyond five years.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1982-83.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1982-83.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1982-83.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for Cultivation of Science, Pune, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1982-83.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1982-83.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Jadavpur, Calcutta for the year 1982-83 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Jadavpur, Calcutta, for the year 1982-83.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Pune, for the year 1982-83.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1982-83.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1982-83.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1982-83.

- (15) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The Mineral Concession (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 645 in Gazette of India dated the 3rd September, 1983.
 - (ii) S.O. 3074, published in Gazette of India dated the 6th August, 1983 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary in the areas specified in the notification in the State of Karnataka.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1982-83.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A copy each of the following Notifications (Hindi and English versions) issued under section 18 of the Central Reserve Police Force Act, 1949:—
- (i) The Central Reserve Police Force (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 631 in Gazette of India dated the 27th August, 1983.
 - (ii) The Central Reserve Police Force (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 768 in Gazette of India dated the 22nd October, 1983.

- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) The Regulations for Licensing and Controlling Places of Public Amusement (other than cinemas) and Performance of Public Amusement (Amendment), 1983 published in Notification No. 2149/Sp. Cell in Delhi Gazette dated the 22nd September, 1983.
 - (ii) Notification No. F. 10/60/80-Home(P) Estt. published in Delhi Gazette dated the 24th September, 1983 regarding charges for additional police to private persons and commercial establishments etc.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Control Board, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Control Board, New Delhi, for the year 1982-83.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1982-83.
- (21) A copy each of Notification Nos. G.S.R. 860(E) and G.S.R. 861(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 1983 together with an explanatory memorandum regarding exemption to goods for Project Imports for the Electronics industry from the customs duty in excess of 25 per cent *ad valorem* and auxiliary duty leviable thereon, under section 159 of the Customs Act, 1962.

- (22) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1982-83 along with Audited Accounts.
- (23) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1982-83.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
- (i) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 712(E) in Gazette of India dated the 19th September, 1983.
 - (ii) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 713(E) in Gazette of India dated the 19th September, 1983.
 - (iii) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 714(E) in Gazette of India dated the 19th September, 1983.
 - (iv) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 715(E) in Gazette of India dated the 19th September, 1983.
 - (v) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 19th September, 1983.
 - (vi) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 19th September, 1983.

- (vii) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 19th September, 1983.
- (viii) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 719(E) in Gazette of India dated the 19th September, 1983.
- (ix) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 720(E) in Gazette of India dated the 19th September, 1983.
- (x) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 721(E) in Gazette of India dated the 19th September, 1983.
- (xi) The Wild Life (Transactions and Taxidermy) Dadra and Nagar Haveli (Amendment) Rules, 1983 published in Notification No. G.S.R. 722(E) in Gazette of India dated the 19th September, 1983.
- (xii) The Wild Life (Transactions and Taxidermy) Tripura (Amendment) Rules, 1983 published in Notification No. G.S.R. 723(E) in Gazette of India dated the 19th September, 1983.
- (xiii) The Wild Life (Transactions and Taxidermy) Lakshadweep (Amendment) Rules, 1983 published in Notification No. G.S.R. 724(E) in Gazette of India dated the 19th September, 1983.
- (xiv) The Wild Life (Transactions and Taxidermy) Tamil Nadu (Amendment) Rules, 1983 published in Notification No. G.S.R. 725(E) in Gazette of India dated the 19th September, 1983.
- (xv) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 726(E) in Gazette of India.

- (xvi) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 727(E) in Gazette of India dated the 19th September, 1983.
 - (xvii) The Chandigarh Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 728(E) in Gazette of India dated the 19th September, 1983.
 - (xviii) The Pondicherry Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 729(E) in Gazette of India dated the 19th September, 1983.
 - (xix) The Punjab Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 730(E) in Gazette of India dated the 19th September, 1983.
 - (xx) The Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 731(E) in Gazette of India dated the 19th September, 1983.
 - (xxi) The Meghalaya Wild Life (Transactions and Taxidermy) Amendment Rules, 1983 published in Notification No. G.S.R. 732(E) in Gazette of India dated the 19th September, 1983.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Sixty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

Calling Attention

Shri Rajesh Pilot called the attention of Minister of Defence to the reported delay in implementation of Government policies regarding ex-servicemen in terms of pension, resettlement and priorities for employment in Public Undertakings and remedial measures taken by Government in the matter.

The Minister of State in the Ministry of Defence made a statement in regard thereto.

7. Motion for election to committee

Shri Nihar Ranjan Laskar moved the following motion:—

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri Krishna Chandra Pandey resigned from the Committee.”

The motion was adopted.

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.46 P.M.)

8. Matters under Rule 377

(1) Shri B. D. Singh raised a matter regarding irregularities in the examinations conducted by the Railway Service Commission, Allahabad.

(2) Shri Harish Rawat raised a matter regarding need for allocating more funds in current and next five year plan for overall development of Uttar Pradesh.

(3) Shri K. Lakkappa raised a matter regarding investigation into the malpractices indulged in by blood banks operated by private agencies.

(4) Shri Bajubon R. Kharlukhi raised a matter regarding need for dropping the scheme of Railway Terminal at Byrnihat in Meghalaya.

(5) Shrimati Jayanti Patnaik raised a matter regarding need for augmenting the tempo of coal exploration in Orissa.

(6) Shri Satyanarayan Jatiya raised a matter regarding need to provide immediate medical assistance to people of Gumanpura Village, Bhind, where children are dying of a mystry disease.

(7) Shri N. Selvaraju raised a matter regarding need to implement the Sethsamudrum Canal Project.

(8) Shri Brijendra Pal Singh raised a matter regarding power crisis in Uttar Pradesh.

(9) Shri Basudeb Acharya raised a matter regarding need for redressing the grievances of Loco Running Staff.

***9. Statutory Resolution—under consideration**

Shri Satyanarayan Jatiya concluded his speech on the following resolution moved by him on the 6th December, 1983:—

“This House disapproves of the Textile Undertakings (Taking Over of Management) Ordinance, 1983 (Ordinance No. 10 of 1983) promulgated by the President on the 18th October, 1983.”

***10. Government Bill—under consideration**

THE TEXTILE UNDERTAKINGS (TAKING OVER OF MANAGEMENT) BILL, 1983

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

The following Members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Era Mohan
- (2) Shri P. Shanmugam
- (3) Shri Jagpal Singh
- (4) Shri Balkrishna Wasnik
- (5) Shri Ratansinh Rajda

• Discussed together.

- (6) Shrimati Shalini Patil
✓(7) Shri Indrajit Gupta
(8) Shri Harish Rawat
(9) Shri Ashfaq Husain
✓(10) Shri Maganbhai Barot
(11) Shri M. Ramgopal Reddy
- The discussion was not concluded.

11. Half-an-hour discussion

Shri Ram Lal Rahi raised a discussion on points arising out of the answer given on 21 November, 1983 to Starred Question No. 91 regarding pollution of Yamuna water.

Shri Mohammad Usman Arif replied to the discussion.

6.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th December, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 8, 1983|Agrahayana 17, 1905 (Saka)

No. 378

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 225—227 and 229 were orally answered. Replies to Starred Questions Nos. 228 and 230—243 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2550—2759 and 2761—2779 were laid on the Table.

3. Announcement by Speaker

The Speaker made an announcement that with a view to make the Committee of Members of Parliament, constituted by him on 26 August, 1983 to bring about reconciliation between Nirankaris and Akalis, more representative in character and broad-based, he, in consultation with Chairman, Rajya Sabha, had reconstituted the Committee consisting of the following Members:—

LOK SABHA

1. Shri R. S. Sparrow
2. Shri G. L. Dogra
3. Shri Jagannath Kaushal

4. Shri P. C. Sethi
5. Shri Tayyab Hussain
6. Shri Vikram Mahajan
7. Acharya Bhagwan Dev
8. Shri Ratansinh Rajda
9. Shri Satish Agarwal
10. Shri C. T. Dandapani
11. Shri Indrajit Gupta
12. Shri Harikesh Bahadur
13. Shri Nathuram Mirdha
14. Shri Ebrahim Sulaiman Sait
15. Shri Chandrajit Yadav

RAJYA SABHA

16. Shri Satpal Mittal
17. Shrimati Margaret Alva
18. Shri M. C. Bhandare
19. Shri Sukhdev Prasad
20. Shri D. D. Basumatari
21. Shri Harkishan Singh Surjeet
22. Dr. Sarup Singh

As already announced, the functions of the Committee shall be to bring about reconciliation between Nirankaris and Akalis and to suggest measures, if necessary, therefor.

The Chairman of the Committee shall be elected by Members of the Committee from among themselves.

In order to constitute a meeting of the Committee the quorum shall be one-third of the total number of members of the Committee.

In other respects, the Rules of Procedure of the Rajya Sabha relating to Select Committees on Bills, shall apply *mutatis mutandis*.

The Committee shall have power to regulate its procedure.
The Committee shall make a report to the Rajya Sabha.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1982-83.
- (2) A copy of the Audited Accounts (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1982-83.
- (3) A copy of the Delhi Development Authority (Preparation and Maintenance of Land Records) Regulations, 1983 (Hindi and English versions) published in Notification No. G.S.R. 806 in Gazette of India dated the 28th October, 1983 under section 58 of the Delhi Development Act, 1957.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1982-83 along with Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1982-83.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1982-83 along with Audited Accounts.
- (8) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1982-83.

5. Supplementary Demand for Grant (Railways)—1983-84

Shri A. B. A. Ghani Khan Choudhury presented a statement (Hindi and English versions) showing Supplementary Demand for Grant in respect of the Budget (Railways) for 1983-84.

6. Calling Attention

Shri Kamaluddin Ahmed called the attention of Minister of Agriculture to the reported heavy loss of life, property and crops in Andhra Pradesh, Orissa and some other parts of the country due to recent cyclone, flood and drought and the relief measures taken in regard thereto.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1.36 P.M. and re-assembled at 2.39 P.M.)

7. Matters under Rule 377

(1) Shri Darur Pullaiah raised a matter regarding need for remedial measures to control the disease in cotton crop under Tungbhadra Project command area.

(2) Shri T. S. Negi raised a matter regarding need for removing the deficiencies/shortcomings in development programmes for hilly and backward areas.

(3) Shri N. Dennis raised a matter regarding facility for inland water transport between Kanyakumari and Ernakulam.

(4) Shri Jitendra Prasad raised a matter regarding need to withdraw Evacuee Property Act, 1950 and Enemy Property Act, 1968.

(5) Shri Sushil Bhattacharya raised a matter regarding plight of Journalists and non-journalists working in certain newspaper establishments.

(6) Shri Skariah Thomas raised a matter regarding need to convert the present telephone exchange at Pathanapuram (Quilon District) into an automatic exchange.

(7) Shri Jagpal Singh raised a matter regarding need for providing telephones in houses of doctors of Safdarjung Hospital who are dealing with Neuro Surgery cases.

(8) Shri Ram Vilas Paswan raised a matter regarding functioning of I.D.P.L. and incident of explosion in its plant at Muzaffarpur.

(9) Shri Nathu Ram Mirdha raised a matter regarding lay off in Ideal dairy Raniwada (Rajasthan), resulting in hardship to poor milk producing farmers.

(10) Shri Virdhi Chander Jain raised a matter regarding need for schemes for providing drinking water to desert areas of Rajasthan.

***8. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Satyanarayan Jatiya on the 6th December, 1983, continued:—

“This House disapproves of the Textile Undertakings (Taking Over of Management) Ordinance, 1983 (Ordinance No. 10 of 1983) promulgated by the President on the 18th October, 1983.”

After discussion as indicated in para 9 below, the Resolution was negatived.

***9. Government Bill—Passed**

THE TEXTILE UNDERTAKINGS (TAKING OVER OF MANAGEMENT) BILL, 1983.

Combined discussion on the motion for consideration of the Bill and the Resolution (*vide* para 8 above), continued.

The following Members took part in the combined debate:—

- 9
- (1) Shri Ram Singh Yadav
 - (2) Prof. Rupchand Pal
 - (3) Shri Zainul Basher
 - (4) Shri Baburao Paranjpe

*Discussed together.

- (5) Shri Y. S. Mahajan
- (6) Shri Chitta Basu
- (7) Shri R. R. Bhole
- (8) Shri Chandrajit Yadav
- (9) Shri Partap Bhanu Sharma
- (10) Shri Mool Chand Daga
- (11) Shri Ram Pyare Panika
- (12) Shri R. P. Gaekwad
- (13) Shri Kishan Datt Sultanpuri
- (14) Shri Hiralal R. Parmar.

✓ Shri Vishwanath Pratap Singh replied to the debate.

Shri Satyanarayan Jatiya spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 17 were adopted.

First Schedule was adopted.

Second Schedule was adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vishwanath Pratap Singh.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri Harikesh Bahadur
- (3) Shri Vishwanath Pratap Singh

The motion was adopted and the Bill, as amended, was passed.

10. Supplementary Demands for Grants (General)—1983-84

Discussion on the Supplementary Demands for Grants Nos. 6, 9, 11, 12, 17, 25, 27, 29, 30, 39, 43, 45, 48, 49; 51; 58; 62, 63, 70, 76, 79, 80, 82, 83, 86, 95 to 97, 99, 101, 102, 108 and 109 in respect of the Budget (General) for 1983-84, commenced.

Fifty-six cut motions (Nos. 1 to 56) were moved.

The discussion was not concluded.

6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th December, 1983)

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin—Part I dated 7 December, 1983

Page 1, in item No. 2, line 1:

For '204—207' read '204, 205, 207'.

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Friday, December 9, 1983 Agra-hayana 18, 1905 (Saka)

No. 379

11.04 A.M.

1. Obituary References

The Speaker made references to the passing away of Dr. Devi Singh, who was a Member of Provisional Parliament and Shri A. C. George, who was a Member of Fourth, Fifth and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 246—248, 250, 251 and 253 were orally answered. Replies to Starred Questions Nos. 244, 245, 249, 252, 254—259 and 261—263 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2780—2820, 2822—2885, 2887—2923 and 2925—3013 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Interim Report (Hindi and English versions) of the Eighth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the National Cadet Corps Act, 1948:
- (i) The National Cadet Corps (Amendment) Rules, 1982 published in Notification No. S.R.O. 168 in Gazette of India dated the 10th July, 1982.
 - (ii) The National Cadet Corps (Second Amendment) Rules, 1983 published in Notification No. S.R.O. 181 in Gazette of India dated the 10th July, 1982.
 - (iii) The National Cadet Corps (Third Amendment) Rules, 1982 published in Notification No. S.R.O. 184 in Gazette of India dated the 17th July, 1982.
 - (iv) The National Cadet Corps (Fourth Amendment) Rules, 1982 published in Notification No. S.R.O. 185 in Gazette of India dated the 17th July, 1982.
- (3) An explanatory memorandum (Hindi and English versions) in regard to the notifications mentioned (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1982-83.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Praga Tools Limited, Secunderabad, for the year 1982-83.
 - (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1982-83.
- (6) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1982-83.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Post Office Savings Certificates (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 864(E) in Gazette of India dated the 29th November, 1983.
 - (ii) The National Savings Certificates (First Issue) Amendment Rules, 1983 published in Notification No. G.S.R. 865(E) in Gazette of India dated the 29th November, 1983.
 - (iii) The National Savings Certificates (Fourth Issue) Second Amendment Rules, 1983 published in Notification No. G.S.R. 866(E) in Gazette of India dated the 29th November, 1983.
 - (iv) The National Savings Certificates (Fifth Issue) Amendment Rules, 1983 published in Notification No. G.S.R. 867(E) in Gazette of India dated the 29th November, 1983.
 - (v) The National Savings Annuity Certificates (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 868(E) in Gazette of India dated the 29th November, 1983.
- (9) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1983 along with Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

(10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ended the 31st March, 1983.

✓ (11) (i) A copy each of 20 fresh Supplemental Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Governments with effect from 1st July, 1982 for conducting Government transactions in terms of section 21A (I) of the Reserve Bank of India Act, 1934, under sub-section (2) of section 21A of the said Act.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Supplemental Agreements.

5. Message from Rajya Sabha

✓ Secretary reported a message from Rajya Sabha that at its sitting held on the 6th December, 1983, Rajya Sabha agreed without any amendment to the Criminal Law (Amendment) Bill, 1983, passed by Lok Sabha on the 1st December, 1983.

6. Report of Committee on Subordinate Legislation

Shri R. S. Sparrow presented the Twenty-first Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th December, 1983.

8. Supplementary Demands for Grants (General)—1983-84

Discussion on the Supplementary Demands for Grants Nos. 6, 9, 11, 12, 17, 25, 27, 29, 30, 39, 43, 45, 48, 49, 51, 58, 62, 63, 70, 76, 79, 80, 82, 83, 86, 95 to 97, 99, 101, 102, 108 and 109 in respect of the Budget (General) for 1983-84, and the cut motions thereto moved on 8th December, 1983, continued and was concluded.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1983-84 were voted in full.

9. Government Bill—Introduced

THE APPROPRIATION (NO. 5) Bill, 1983.

10. Government Bill—Passed

THE APPROPRIATION (No. 5) BILL, 1983.

The motion for consideration of the Bill was moved by Shri Pattabhi Rama Rao.

The following Members took part in the debate:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Ramavtar Shastri
- (3) Shri Abdul Rashid Kabuli
- (4) Prof. Ajit Kumar Mehta
- (5) Shri Ram Lal Rahi

Shri Pattabhi Rama Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

11. Motion regarding Sixty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri Chitta Basu moved the following motion:—

“That this House do agree with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th December, 1983.”

The motion was adopted.

12. Private Member's Bills—Introduced

(1) The Representation of the People (Amendment) Bill, 1983 (*Insertion of new section 10B, etc.*), by Shrimati Pramila Dandavate.

(2) The Enemy Property (Repeal) Bill, 1983, by Shri G. M. Banatwalla.

(3) The Administration of Evacuee Property (Repeal) Bill, 1983, by Shri G. M. Banatwalla.

(4) The Indian Railways (Amendment) Bill, 1983 (*Insertion of new section 62A, etc.*), by Prof. Madhu Dandavate.

(5) The Prevention of Lotteries Bill, 1983, by Prof. Madhu Dandavate.

(6) The Civil Liberties Commissions Bill, 1983, by Prof. Madhu Dandavate.

(7) The Mother's Lineage Bill, 1983, by Prof. Madhu Dandavate.

(8) The Constitution (Amendment) Bill, 1983 (*Amendment of Article 16*), by Shrimati Jayanti Patnaik.

(9) The Family Restriction Incentives Bill, 1983, by Shrimati Jayanti Patnaik.

(10) The Constitution (Amendment) Bill, 1983 (*Substitution of new article for article 263*), by Shri Chitta Basu.

13. Private Member's Bill—under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1983
(*Amendment of Article 31B*), BY SHRI M. M. LAWRENCE

Further discussion on the motion for consideration of the Bill moved on 26th August, 1983, continued.

The following Members took part in the debate:—

(1) Shri Harish Rawat

(2) Shri Jagpal Singh

- (3) Shri A. T. Patel
- (4) Shri P. K. Kodiyan
- (5) Shri Jagan Nath Kaushal.

Shri M. M. Lawrence replied to the debate.

The discussion was not concluded.

The House was adjourned for want of quorum.

5.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th
December, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 12, 1983|Agrahayana 21, 1905 (Saka)

No. 380

11.05 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Shah Nawaz Khan, who was a Member of First, Second, Third and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 264, 266, 268, 270 and 272 were orally answered. Replies to Starred Questions Nos. 265, 269, 271 and 273—283 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3014—3017, 3019—3166, 3168—3239 and 3241—3244 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, Kerala, for the year 1981-82.
 - (ii) Annual Report of the Oil Palm India Limited, Kottayam, Kerala, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1975-76.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1975-76 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 817(E) published in Gazette of India dated the 30th November, 1983 together with an explanatory memorandum extending the validity of Notification No. 232-Customs dated the 5th December, 1979 up to 31st May, 1984.
 - (ii) G.S.R. 872(E) published in Gazette of India dated the 1st December, 1983 together with an explanatory note making certain amendment to Notification No. 64-Customs dated the 6th March, 1979 so as to extend the concession which is now available to the Ethyl variety to the Methyl variety of the salt when used for the manufacture of Amoxycillin.

(6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 873(E) and 874(E) published in Gazette of India dated the 1st December, 1983 together with an explanatory memorandum seeking to grant complete exemption to indigenously produced rough ophthalmic glass blanks including flint buttons from payment of central excise duty and making the exemption inapplicable to goods produced in a free trade zone.
- (ii) G.S.R. 876(E) published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum regarding exemption to reshelled sugar mill rollers re-made from old and used sugar mill roller shafts from excise duty in excess of the duty on the cost of materials and reshelling charges.
- (iii) G.S.R. 877(E) published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum regarding exemption to asphalt mix and hot mix from the whole of the duty of excise leviable thereon.

5. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 8th December, 1983, Rajya Sabha agreed without any amendment to the Tea (Amendment) Bill, 1983, passed by Lok Sabha on the 5th December, 1983.
- (ii) That at its sitting held on the 8th December, 1983, Rajya Sabha agreed without any amendment to the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Bill, 1983, passed by Lok Sabha on the 6th December, 1983.

6. Calling Attention

Prof. Ajit Kumar Mehta called the attention of Minister of Finance to the reported rupees one crore income tax fraud unearthed involving certain leading industrialists of Delhi and the action taken by Government in the matter.

The Minister of Finance made a statement in regard thereto.

7. Government Bill—Introduced

THE EXPORT (QUALITY CONTROL AND INSPECTION) AMENDMENT BILL, 1983

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.50 P.M.)

8. Matters Under Rule 377

(1) Shri Ajoy Biswas raised a matter regarding need for measures for the progress and development of Tripura.

(2) Shri P. Shanmugam raised a matter regarding payment of bonus to Government employees of Pondicherry.

(3) Shri B. D. Singh raised a matter regarding need to constitute a National Council for development of scientific outlook in the country.

(4) Prof. Narain Chand Parashar raised a matter regarding non-implementation of the assurance given by the management of cement factory set up in Bilaspur (Himachal Pradesh) regarding employment of local people.

(5) Shri Harikesh Bahadur raised a matter regarding need for measures to improve economic condition of weavers.

(6) Smt. Geeta Mukherjee raised a matter regarding need to fill up immediately the vacant posts of judges in Calcutta High Court.

(7) Shri Anantha Ramulu Mallu raised a matter regarding need for rehabilitation and financial assistance to displaced families of villages of Kohlapur Taluk in Mehboobnagar district of Andhra Pradesh.

(8) Shri R. P. Gaekwad raised a matter regarding need to set up a gas-based fertilizer plant in Gujarat.

9. Supplementary Demand for Grant (Railways)—1983-84

Discussion on the Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1983-84 commenced and was concluded.

Two cut motions (Nos. 3 and 5) were moved and negatived.

The Supplementary Demand for Grant for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) 1983-84 was voted in full.

10. Government Bill—Introduced

THE APPROPRIATION (RAILWAYS) NO. 5 BILL, 1983

11. Government Bill—Passed

THE APPROPRIATION (RAILWAYS) NO. 5 BILL, 1983

The motion for consideration of the Bill was moved by Shri C. K. Jaffar Sharief.

The following Members took part in the debate:—

- (1) Prof. Ajit Kumar Mehta
- (2) Shri Ram Lal Rahi
- (3) Shri Ram Pyare Panika
- (4) Shri Harish Rawat
- (5) Smt. Geeta Mukherjee
- (6) Shri Abdul Rashid Kabuli
- (7) Shri Deen Bandhu Verma
- (8) Shri Girdhari Lal Vyas
- (9) Shri Manmohan Tudu

Shri C. K. Jaffar Sharief replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. K. Jaffar Sharief.

The motion was adopted and the Bill was passed.

12. Motion—Under Consideration

Shri S. B. Chavan moved the following motion:—

“That this House takes note of the ‘Sixth Five Year Plan 1980—85—Mid-term Appraisal’ laid on the Table of the House on 19 August, 1983.”

The discussion was not concluded.

6.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th December, 1983).

AVTAR SINGH BIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 13, 1983|Agrahayana 22, 1905 (Saka)

No. 381

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 284—288 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3245—3253, 3255—3385 and 3387—3474 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 683 in Gazette of India dated the 17th September, 1983 under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary Messrs Balmer Lawrie and Company Limited for the year 1982-83.
 - (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary

Messrs Balmer Lawrie and Company Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Report (Hindi and English versions) on the Election to the Office of President of India, 1982 and Legislative Assemblies and Delhi Metropolitan Council, 1982-83—Narrative.

- (4) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 609 in Gazette of India dated the 13th August, 1983 under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Safety Council, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Safety Council, Bombay, for the year 1982-83.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of Notification No. G.S.R. 878(E) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983, issued under the Central Excise Rules, 1944.
- (8) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part VIII—Miscellaneous Topics of Interest.

(ii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part IX—Jessop and Company Limited.

(iii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part X—Mining and Allied Machinery Corporation Limited.

4. Report of Committee on Subordinate Legislation

Shri R. S. Sparrow presented the Twenty-second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

5. Calling Attention

Shri Braja Mohan Mohanty called the attention of Minister of Energy to the situation arising out of reported shortage of power in the country particularly in Andhra Pradesh, Haryana, Gujarat, Maharashtra, Tamil Nadu, and Uttar Pradesh leading to shortfall in agricultural and industrial production and the steps taken by Government to meet the situation.

The Minister of Energy made a statement in regard thereto.

6. Matters under Rule 377

(1) Shri Eduardo Faleiro raised a matter regarding payment of ad-hoc bonus to Government employees of Goa, Daman and Diu Administration.

(2) Shri Somnath Chatterjee raised a matter regarding need for early finalisation of bonus formula and its payment to employees of Directorate of Printing.

(3) Shri Bajubon R. Kharlukhi raised a matter regarding restoration of areas known as Blocks I and II to the Jaintia Hills district of Meghalaya.

(4) Shri Krishna Kumar Goyal raised a matter regarding need to declare support price of Jowar and to ensure its procurement.

(5) Smt. Pramila Dandavate raised a matter regarding need for providing encouragement to those who limit their families.

(6) Shri Ram Lal Rahi raised a matter regarding need to construct dams on rivers where floods cause a great havoc.

(7) Shri Arjun Sethi raised a matter regarding need to provide stable telecommunication facilities in flood prone coastal areas of Orissa.

(8) Shri Narsing Suryawanshi raised a matter regarding need to set up a heavy industry in Bidar District.

(9) Shri D. M. Putte Gowda raised a matter regarding measures to bring down the price of Indian Coffee in International Market.

7. Motion—under consideration

Discussion on the following motion moved by Shri S. B. Chavan on the 12th December, 1983, continued:—

“That this House takes note of the ‘Sixth Five Year Plan 1980—85—Mid-term Appraisal’, laid on the Table of the House on 19 August, 1983.”

The Twenty-seven amendments (Nos. 1, 2, 6 to 8 and 10 to 31) were moved by Sarvashri R. L. P. Verma, Chitta Basu, Ram Lal Rahi, Smt. Geeta Mukherjee and G. Narsimha Reddy.

The following members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri Jagannath Rao
- (3) Shri Rajesh Kumar Singh
- (4) Shri Virdhi Chander Jain
- (5) Dr. Subramaniam Swamy
- (6) Prof. Narain Chand Parashar
- (7) Smt. Geeta Mukherjee
- (8) Shri Ram Pyare Panika

- (9) Shri Satish Agarwal
(10) Shri Balasaheb Vikhe Patil
(11) Dr. V. Kulandaivelu
(12) Shri D. L. Baitha
(13) Shrimati Jayanti Patnaik
(14) Shri Ram Lal Rahi
(15) Shri K. C. Sharma
(16) Shri G. Narsimha Reddy
(17) Shri Nathu Ram Mirdha
(18) Shri Ram Swarup Ram
(19) Smt. Vidya Chennupati

~~(20) Shri A. K. Roy~~

The discussion was not concluded.

Chitto Bazar

8. Report of Business Advisory Committee

Shri Buta Singh presented the Fifty-fourth Report of the Business Advisory Committee.

7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th December, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 14, 1983; Agrahayana 23, 1905 (Saka)

No. 382

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 304—306, 309 and 313 were orally answered. Starred Questions Nos. 308 and 311 were postponed to 21-12-1983. Replies to Starred Questions Nos. 307, 310, 312 and 314—323 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3475—3510, 3512—3521, 3523—3658 and 3660—3707 were laid on the Table.

3. Papers Laid on The Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 818(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1983 regarding extension of period of take over of management of Messrs Bengal Immunity Company Limited, Calcutta, beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of Notification No. S.O. 801(E) (Hindi and English versions) published in Gazette of India dated the 10th November, 1983 regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1982-83 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the period from 15th October, 1980 to 31st March, 1982.
 - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the period from 15th October, 1980 to 31st March, 1982 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1982-83.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1982-83 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (7) A copy of the All India Services (Study Leave) Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. G.S.R. 930 in Gazette of India dated the 10th December, 1983 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (8) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1981-82.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1982-83 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1982-83.
- (10) A copy each of Notification Nos. G.S.R. 879(E) and 880(E) (Hindi and English versions) published in Gazette of India dated the 7th December, 1983 together with an explanatory memorandum extending the validity of Notification Nos. 191/80-CE dated the 8th December, 1980 and 142/81-CE dated the 8th July, 1981 upto 31st December, 1986, issued under the Central Excise Rules, 1944.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1983, passed by Lok Sabha on the 9th December, 1983.

5. Minutes of Committee on Papers Laid on The Table

Shrimati Krishna Sahi laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fifteenth Report.

6. Report of Committee on Papers Laid on The Table

Shrimati Krishna Sahi presented the Fifteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

7. Report of Committee on Private Members' Bills and Resolutions

Shri Chitta Basu presented the Sixty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Calling Attention

Prof. Madhu Dandavate called the attention of Minister of Finance to the reported irregularities in the investments by Non-Resident Indians in Reliance Textiles.

The Minister of Finance made a statement in regard thereto.

9. Motion regarding Fifty-fourth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

“That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 13th December, 1983.”

The motion was adopted.

10. Matters under Rule 377

(1) Shrimati Jayanti Patnaik raised a matter regarding need for a centrally financed scheme to control the floods in rivers Mahanadi, Brahmani etc.

(2) Shri Navin Ravani raised a matter regarding delay in installation of auto-telephone exchange at Savarkundla.

(3) Shri V. S. Vijayaraghavan raised a matter regarding need for allocation of funds for a broad gauge line from Kuttipuram to Trichur via Guruvayoor.

(4) Shri K. C. Sharma raised a matter regarding need to constitute a joint control board of Rajasthan and Madhya Pradesh to control the joint Hydro-electric/Irrigation project.

(5) Shri Satyagopal Misra raised a matter regarding need for quick transportation of beetle leaves from different stations of West Bengal.

(6) Dr. Karan Singh raised a matter regarding non payment of interim relief to employees of Salal Hydro-electric project.

(7) Shri Satyanarayan Jatiya raised a matter regarding need to declare Bairwa Community as Scheduled Caste.

11. Motion regarding Sixth Five Year Plan

Discussion on the following motion moved by Shri S. B. Chavan on the 12th December, 1983 and amendments thereto moved on the 13th December, 1983, continued:—

“That this House takes note of the ‘Sixth Five Year Plan 1980—85—Mid-term Appraisal’, laid on the Table of the House on 19 August, 1983.”

Shri Chitta Basu took part in the debate.

Shri S. B. Chavan replied to the debate.

An amendment (No. 31) moved by Shri G. Narasimha Reddy was withdrawn by leave of the House.

All other amendments moved were negatived.

The motion was adopted.

@12. Statement by Minister

The Minister of Home Affairs made a statement regarding the espionage activities of certain persons including retired officers of the Defence Services.

***13. Statutory Resolution—under consideration**

Shri P. K. Kodiyan moved the following Resolution:—

“This House disapproves of the Illegal Migrants (Determination by Tribunals) Ordinance, 1983 (Ordinance No- 8 of 1983) promulgated by the President on the 15th October, 1983”.

@ Made at 2.59 P.M.

*Discussed together.

***14. Government Bill—under consideration**

THE ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS) BILL, 1983

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 10th March, 1984 was moved by Shri Ravindra Varma.

The following Members took part in the combined debate on the Resolution (vide *para* 13 above) and the motion for consideration of the Bill:—

(1) Shri Ram Lal Rahi

(2) Shri Sontosh Mohan Dev (*Speech unfinished*)

The discussion was not concluded.

15. Half-an-hour discussion

Shri H. N. Bahuguna raised a discussion on the points arising out of the answer given on 16 November, 1983 to Unstarred Question No. 385 regarding Poor Environmental Management in Uttarakhand.

Shri Digvijay Singh replied to the discussion.

6.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th December, 1983).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 15, 1983 | Agrahayana 24, 1905 (Saka)

No. 383

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 325, 328, 329, 332, 335, 337 and 341 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3708—3940 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 803(E) (Hindi and English versions) published in Gazette of India dated the 11th November, 1983 declaring the Villupuram-Pondicherry link road as a National Highway, under section 10 of the National Highways Act, 1956.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Madras Port Trust for the year 1982-83 and the Audit Report thereon, under subsection (2) of section 103 of the Major Port Trusts Act, 1963.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1982-83.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1981-82 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1982-83.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1982-83.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 33 of the Homoeopathy Central Council Act, 1973:—
 - (i) The Homoeopathic Practitioners (Professional Conduct, Etiquette and Code of Ethics) Regulations, 1982 published in Notification No. 7-1/82-CCH in Gazette of India dated the 16th March, 1982.

- (ii) The Homocopathy Central Council (Registration) Regulations, 1983 published in Notification No. 7-1|83|CCH in Gazette of India dated the 11th May, 1983.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
 - (i) The Railways (Warehousing and Wharfage) Amendment) Rules, 1983 published in Notification No. G.S.R. 736(E) in Gazette of India dated the 22nd September, 1983.
 - (ii) The Railways Red Tariff (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 890 in Gazette of India dated the 26th November, 1983.
 - (iii) The Railways Red Tariff (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 891 in Gazette of India dated the 26th November, 1983.
- (10) A copy of the Pondicherry Children (Management, Functions and Responsibilities of Special Schools, Children's Homes and Observation Homes) Rules, 1973 (Hindi and English versions) published in Pondicherry Gazette dated the 19th March, 1974 together with amendments published in Notification Nos. 71|76-HEW(SW) dated the 8th April, 1976, 155|76-HEW(SW) dated the 15th October, 1976, 25|77-HEW(SW) dated the 18th February, 1977, 110|77-HEW(SW) dated the 19th July, 1977 and 49|82-HEW(SW) dated the 24th May, 1982, under sub-section (3) of section 59 of the Children Act, 1960.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1982-83.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1982-83.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 12th December, 1983 Rajya Sabha passed the Criminal Law (Second Amendment) Bill, 1983.
- (ii) That at its sitting held on the 13th December, 1983 Rajya Sabha agreed without any amendment to the Textile Undertakings (Taking Over of Management) Bill, 1983, passed by Lok Sabha on the 8th December, 1983.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table of the House the Criminal Law (Second Amendment) Bill, 1983, as passed by Rajya Sabha.

6. Matters under Rule 377

(1) Shri Chintamani Panigrahi raised a matter regarding need for timely intimation to State Governments regarding the funds sanctioned for various centrally aided schemes.

(2) Shri Virdhi Chander Jain raised a matter regarding irregular supply of electricity to Jodhpur, affecting industries etc. and need for early construction of 220KV line.

(3) Shri Baburao Pranjpe raised a matter regarding training and other facilities to fishermen.

(4) Shri Chandra Pal Shailani raised a matter regarding black listing of a tea company involved in tax evasion.

(5) Shri Chitta Basu raised a matter regarding decision of Bangladesh Government to sell properties of Indians in Bangladesh.

(6) Shri Harish Rawat raised a matter regarding need to check uncontrolled mining in Saur Valley in Pithoragarh.

(7) Shri Madhav Rao Scindia raised a matter regarding need to apply laws relating to minimum wages and working conditions to bidi workers.

(8) Shri Chandradeo Prasad Verma raised a matter regarding non-availability of drinking water and electricity in Bihar.

***7. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri P. K. Kodyan on the 14th December, 1983, continued:—

“This House disapproves of the Illegal Migrants (Determination by Tribunals) Ordinance, 1983 (Ordinance No. 8 of 1983) promulgated by the President on the 15th October, 1983.”

After discussion as indicated in para 8 below, the Resolution was negatived.

8. Government Bills—Passed

*** (1) THE ILLEGAL Migrants (DETERMINATION BY) TRIBUNALS) BILL, 1983**

Combined discussion on the motion for consideration of the Bill and amendment thereto moved on the 14th December, 1983, and the Resolution (*vide* para 7 above), continued.

The following Members took part in the combined debate:—

- (1) Shri Sontosh Mohan Dev
- (2) Shri Somnath Chatterjee
- (3) Shri Nurul Islam
- (4) Shri Jagpal Singh
- (5) Shri Harish Rawat
- (6) Shri Ravindra Varma
- (7) Shri Bhubaneswar Bhuyan
- (8) Shri Chitta Basu
- (9) Shri Manoranjan Bhakta
- (10) Shri Ram Jethmalani
- (11) Shri Mool Chand Daga
- (12) Shri A. K. Roy

Shri P. C. Sethi replied to the debate.

*Discussed together.

The Amendment for the circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Ravindra Varma, was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 29 were adopted.

Clause 1 and the Enacting Formula was adopted.

On Preamble, as amended, the House divided: Ayes *88; Noes *10. The Preamble, as amended, was accordingly adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- (1) Prof. Rupchand Pal
- (2) Shri Girdhari Lal Vyas
- (3) Shri P. C. Sethi

The motion was adopted and the Bill, as amended, was passed.

(ii) **THE LEPERS (DELHI, ANDAMAN AND NICOBAR ISLANDS, LAKSHADWEEP, DADRA AND NAGAR HAVELI AND CHANDIGARH REPEAL) BILL, 1983**

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The following Members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Shri Sudhir Kumar Giri
- (3) Shri Rajesh Kumar Singh
- (4) Shri T. R. Shamanna

*Subject to correction.

Shri B. Shankaranand replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Shankaranand.

The motion was adopted and the Bill, was passed.

9. Resolution—Under consideration

Shri B. Shankaranand moved the following Resolution:—

“This House approves the National Health Policy contained in the statement laid on the Table of the House on the 2nd November, 1982.”

His speech was not concluded.

The discussion was not concluded.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 16, 1983|Agrahayana 25, 1905 (Saka)

No. 384

11-05 A.M.

1. Starred Questions

Starred Questions Nos. 344—346, 348, 353 and 354 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3941—3975, 3977—3985, 3988—4037, 4039—4094, 4096—4102, 4104—4121, 4123—4127, 4129—4162 and 4164—4173 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Punjab Housing Development Board (Provident Fund) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 70|PA6z|73|S.98|83 in Punjab Gazette dated the 26th August, 1983 under sub-section (3) of section 98 of the Punjab Housing Development Board Act, 1972 read with clause (c)(iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) A statement regarding Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b)(i) A statement regarding Review by the Government on the working of the Goa Shipyard Limited, Vasco-da-Gama Goa, for the year 1982-83.
 - (ii) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama Goa, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c)(i) A statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d)(i) A statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1982-83.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e)(i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1982-83.

- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f)(i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1982-83.
- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1982-83 together with Audit Report thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1982-83 together with Audit Report thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1982-83 together with Audit Report thereon.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1982-83.

- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1981-82.
- (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1982-83.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1981-82 together with Audit Report thereon.
- (10) A copy each of Notification Nos. G.S.R. 883(E) and 884(E) (Hindi and English versions) published in Gazette of India dated the 9th December, 1983 together with an explanatory memorandum regarding exemption to wooden pencil slats from the whole of the duty of excise leviable thereon and making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983, issued under the Central Excise Rules, 1944.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) Review (Hindi and English versions) by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1982-83.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of public Finance and Policy, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1982-83.
- (13) ✓ A statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees under clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration.
- (14) A copy each of the following Reports (Hindi and English versions):—
- (i) Report of the Hardoi Unnao Gramin Bank, Hardoi, (U.P.) for the year ended the 31st December, 1981, together with the Accounts and Auditors' Report thereon.
- (ii) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (iv) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.

- (v) Report of the Prathama Bank, Moradabad (U.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (vii) Report of the Samyuth Kshetriya Gramin Bank, Balaisa, Azamgarh (U.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (viii) Report of the Kshetriya Gramin Bank, Hoshangabad (Madhya Pradesh) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ix) Report of the Tungabhadra Gramin Bank, Bellary (Karnataka) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (x) Report of the Puri Gramya Bank, Pipli (Orissa) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xi) Report of the Jammu Rural Bank, Jammu (J & K) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xii) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xiii) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xiv) Report of the Farrukhabad Gramin Bank, Farrukhabad (U.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xv) Report of the Mallabhum Gramin Bank, Bankura (West Bengal) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.

- (xvi) Report of the Nagarjuna Grameena Bank, Khammam (Andhra Pradesh) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xvii) Report of the Pragjyotish Gaonlia Bank, Nalbari (Assam) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xviii) Report of the Rayala Seema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xix) Report of the Mayurakshi Gramin Bank, Suri (Distt. Birbhum) (West Bengal) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xx) Report of the Malaprabha Grameena Bank, Dharwar (Karnataka) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxi) Report of the Marwar Gramin Bank, Pali (Rajasthan) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxii) Report of the Bhagirath Gramin Bank, Sitapur (U.P.) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxiii) Report of the Sri Visakha Grameena Bank, Srikakulam (Andhra Pradesh) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxiv) Report of the Cauvery Grameena Bank, Mysore (Karnataka) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxv) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxvi) Report of the Cuttack Gramya Bank, Cuttack (Orissa) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.

- (xxvii) Report of the Bilaspur-Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxviii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxix) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxx) Report of the South Malabar Gramin Bank, Malappuram (Kerala) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxi) Report of the North Malabar Gramin Bank, Cannanore (Kerala) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxii) Report of the Rewa-Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxiii) Report of the Tripura Gramin Bank, Agartala (Tripura) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxiv) Report of the Kosi Kshetriya Gramin Bank, Purnea (Bihar) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxv) Report of the Himachal Gramin Bank, Mandi (Himachal Pradesh) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxvi) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxvii) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch-Bihar (West Bengal) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.

- (xxxviii) Report of the Pandyan Gramya Bank, Sathur (Tamil Nadu) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xxxix) Report of the Vaishali Kshetriya Gramin Bank, Muza-farpur (Bihar) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xl) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xli) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xlii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xliii) Report of the Krishna Gramina Bank, Gulbaraga (Karnataka) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xliv) Report of the Kutch Gramin Bank, Bhuj (Gujarat) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xlv) Report of the Jamnagar Gramin Bank, Jamnagar (Gujarat) for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (xlvi) Report of the Marudhar Kshetriya Gramin Bank, Churu (Rajasthan) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xlvii) Report of the Nalanda Gramin Bank, Biharshariff (Bihar) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.

- (xlviii) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa, (Bihar) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (xlix) Report of the Sharda Gramin Bank, Satna (Madhya Pradesh) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (i) Report of the Ellaquai Dehati Bank, Srinagar, (Jammu and Kashmir) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ii) Report of the Surguja Kshetriya Gramin Bank, Ambikapur (Madhya Pradesh) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (iii) Report of the Sree Anantha Grameena Bank, Anantapur (Andhra Pradesh) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (iiii) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur (Madhya Pradesh) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lv) Report of the Kanpur Kshetriya Gramin Bank, Kanpur (U.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lv) Report of the Sarvasthi Gramin Bank, Bahraich, (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lvi) Report of the Durg-Rajnandgaon Gramin Bank, Rajnandgaon (M.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lvii) Report of the Samastipur Kshetriya Gramin Bank, Samastipur (Bihar), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.

- (lviii) Report of the Palamau Kshetriya Gramin Bank, Daltonganj (Bihar), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lix) Report of the Kisan Gramin Bank, Budaun (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lx) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna (Orissa), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxi) Report of the Jhabua-Dhar Kshetriya Gramin Bank, Jhabua (M.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxii) Report of the Ranchi Kshetriya Gramin Bank, Ranchi (Bihar), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxiii) Report of the Baitarani Gramya Bank, Baripada, Mayurbhanj (Orissa), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxiv) Report of the Balasore Gramya Bank, Angargadia, Balasore (Orissa), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxv) Report of the Allahabad Kshetriya Gramin Bank, Allahabad (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxvi) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxvii) Report of the Nadia Gramin Bank, Krishnanagar, Nadia, (West Bengal), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (lxviii) Report of the Faizabad Kshetriya Gramin Bank, Civil Lines, Faizabad (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.

- (ltxix) Report on the working and activities of the Fatehpur Kshetriya Gramin Bank, Fatehpur (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxx) Report of the Sagar Gramin Bank, Amtala, Distt. 24-Parganas (West Bengal), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxxi) Report of the Bareilly Kshetriya Gramin Bank, Bareilly (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxxii) Report of the Bardhaman Gramin Bank, Burdwan, (West Bengal), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxxiii) Report of the Barabanki Gramin Bank, Barabanki (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxxiv) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxxv) Report of the Haryana Kshetriya Gramin Bank, Bhiwani, (Haryana), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report there on.
- (ltxxvi) Report of the Kasim Gramin Bank, Varanasi (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxxvii) Report of the Lakshmi Gaonlia Bank, Golaghat (Assam), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ltxxviii) Report of the Kshetriya Kisan Gramin Bank, Manipur (U.P.), for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (ltxxix) Report of the Mithila Kshetriya Gramin Bank, Darbhanga (Bihar), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- W (lxxx) Report of the Etawah Kshetriya Gramin Bank, Etawah (U.P.), for the year ended the 31st December, 1982, to-

gether with the Accounts and the Auditors' Report thereon.

- (lxxxii) Report of the Devi Patna Kshetriya Gramin Bank, Gonda, (U.P.) for the year 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxiii) Report of the Raigarh Kshetriya Gramin Bank, Raigarh, (M.P.) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxiiii) Report of the Rushikulya Gramya Bank, Berhampur, (Orissa) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxv) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur, (Rajasthan) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxvi) Report of the Aligarh Gramin Bank, Aligarh, (U.P.) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxvii) Report of the Shri Venkateswara Grameena Bank, Chittoor, (A.P.) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxviii) Report of the Tulsi Gramin Bank, Banda, (U.P.), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxix) Report of the Saran Kshetriya Gramin Bank, Chapra, (Bihar), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (lxxxix) Report of the Etah Gramin Bank, Etah, (U.P.), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xc) Report of the Gomti Gramin Bank, Jaunpur, (U.P.), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xci) Report of the Damoh Panna-Sagar Kshetriya Gramin Bank, Damoh, (M.P.), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xcii) Report of the Siwan Kshetriya Gramin Bank, Siwan, (Bihar), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.

- (xciii) Report of the Cachar Gramin Bank, Cachar, (Assam), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xciv) Report of the Manipur Rural Bank, Imphal, (Manipur), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xcv) Report of the Kamraj Rural Bank, Sopore, (J&K) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xcvi) Report of the Chitradurga Gramin Bank, Chitradurga, (Karnataka) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xcvii) Report of the Dhenkanal Gramya Bank, Dhenkanal, (Orissa), for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xcviii) Report of the Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong, for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (xcix) Report of the Banaskantha-Mehsana Gramin Bank, Patan, (Gujarat) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (c) Report of the Aravali Kshetriya Gramin Bank, Sawai Madhopur, (Rajasthan) for the year ended the 31st December, 1982, together with the Accounts and Auditors' Report thereon.
- (ci) Report of the Rae Bareli Kshetriya Gramin Bank, Rae Bareli (U.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani (Bihar), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (ciii) Report of the Karbi N.C. Rural Bank, renamed as Langpi Dehangi Rural Bank, Diphu, District Karbi, Anglong, (Assam) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.

- (civ) Report of the Sri Sravasthi Gramin Bank, Adilabad (A.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cv) Report of the Panchamahar Gramin Bank, Godhra (Gujarat) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cvi) Report of the Chatrasal Gramin Bank, Orai Dist. Jalaun (U.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cvii) Report of the Dewas Sahajapur Kshetriya Gramin Bank, Dewas (M.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cviii) Report of the Kalpathrau Gramin Bank, Tumkar (Karnataka) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cix) Report of the Sangameshwara Grameena Bank, Mahboobnagar (A.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cx) Report of the Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxi) Report of the Manjira Grameena Bank, Sangareddy (A.P.), for the year ended the 31st December, 1982 together with the Accounts and the Auditors' Report thereon.
- (cxii) Report of the Pinkani Grameena Bank, Nellore (A.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxiii) Report of the Howrah Gramin Bank, Howrah (W.B.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxiv) Report of the Nimar Kshetriya Gramin Bank, Kharagone (M.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.

- (cxv) Report of the Kakthiya Grameena Bank, Warrangal (A.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxvi) Report of the Hadotj Kshetriya Gramin Bank, Kota (Rajasthan), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxvii) Report of the Mandla Balaghat Kshetriya Gramin Bank, Mandla (M.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxviii) Report of the Aurangabad Jalana Gramin Bank, Aurangabad, (Maharashtra), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxix) Report of the Basti Gramin Bank, Basti (U.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxx) Report of the Gopalganj Kshetriya Gramin Bank, Gopalganj (Bihar), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.
- (cxxi) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri (M.P.), for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1983 passed by Lok Sabha on the 12th December, 1983.
- * (ii) That at its sitting held on the 16th December, 1983, Rajya Sabha passed the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Bill, 1983.

*At 6.55 P.M.

5. Bill passed by Rajya Sabha—Laid on the Table.

Secretary laid on the Table the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Bill, 1983, as passed by Rajya Sabha.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 19th December, 1983.

7. Resolution—Under Consideration

Shri B. Shankaranand concluded his speech on the following Resolution moved by him on the 15th December, 1983:—

“This House approves the National Health Policy contained in the statement laid on the Table of the House on the 2nd November, 1982.”

The following Members took part in the debate:—

- (1) Prof. Rup Chand Pal ✓
- (2) Shri Jagannath Rao ✓
- (3) Shri Rajesh Kumar Singh ✓
- (4) Dr. Krupasindhu Bhoi ✓
- × (5) Smt. Kishori Sinha ✓
- (6) Shri Deen Bandhu Verma ✓
- (7) Shri J. S. Patil ✓
- (8) Shri Ram Pyare Panika ✓
- ✓ (9) Shri A. Neelalohithadasan Nadar ✓
- (10) Shri S. T. K. Jakkayan ✓
- ✓ (11) Smt. Jayanti Patnaik ✓
- (12) Shri Virdhi Chander Jain ✓
- (13) Shri Nathu Ram Mirdha ✓
- (14) Shri P. K. Kodiyan ✓
- (15) Shri Mool Chand Daga ✓
- (16) Shri Bishnu Prasad ✓
- × (17) Smt. Pramila Dandavate ✓

The discussion was not concluded.

*At 6.55 P.M.

8. Intimation Regarding Arrest and Release of Members

The Chairman informed the House that the following communications addressed to the Speaker, Lok Sabha, had been received today:—

- (i) *Telegram dated 15 December, 1983, from the Superintendent of Police, Salem.*

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Sections 143, 188 IPC to direct that Shri K. Arjunan, MP (Omalar Police Station Crime No. 379/83), Shri C. Palaniappan, MP (Salem Town Police Station Crime No. 2519/83) and Shri M. Kandaswamy, MP (Tiruchangode Police Station Crime No. 933/83) be arrested for the reasons that they had violated the prohibitory orders and formed unlawful assembly. They were arrested at Omalar, Salem and Tiruchengode at 10.30 hours on 15-12-83 respectively. They are being lodged at Central Jail, Salem.”

- (ii) *Telegrams dated 15 December, 1983, from the Deputy Superintendent of Police, Tiruchy Town, Law and Order.*

(a)

“Shri N. Selvaraju, M.P. was arrested at Tiruchy on 15-12-83 at 11.30 hours in Tiruchy Fort Police Station Crime No. 2602/83 under Sections 143, 188 IPC read with 7(1)A Criminal Law Amendment Act”.

(b)

“Shri N. Selvaraju, M.P. was released at about 20-00 hours.”

- (iii) *Telegram dated 15 December, 1983, from the Deputy Superintendent of Police, Thanjavur Town, Tamilnadu.*

“I have the honour to inform you that Shri Thazhai M. Karunanithi, M.P. was arrested on 15-12-83 at 1.15

hours at Thanjavur for defying prohibitory order in price-hike agitation in Tamilnadu in Thanjavur Town East Police Station Crime No. 2469/1983 under Sections 147, 506 (11), 188 IPC, 7(1) A Criminal Law Amendment Act read with Section 511 IPC."

- (iv) *Telegrams dated 15 December, 1983, from the Collector of South Arcot, Cuddalore, Tamilnadu.*

(a)

"Dr. V. Kulandaivelu, M.P. involved in Crime No. 589/83 Namtharakuppam Police Station under section 151 Cr.P.C. was arrested at 10.15 hrs. on 15-12-83. This agitation has been undertaken by the 14 political parties front condemning the price hike etc."

(b)

"Dr. V. Kulandaivelu, M.P., arrested today under Section 151 Cr.P.C. has been released on 15-12-83 at 7 P.M."

- (v) *Telegram dated 15 December, 1983, from the Superintendent of Police, Coimbatore, Urban.*

"Shri C. T. Dhandapani, M.P., was arrested today, 15-12-83, at 11.00 hours in front of Townhall in connection with picketing agitation. A case in BI Police Station, Crime Number 2223/83 under sections 143/188 IPC read with 7(1)(a) Criminal Law Amendment Act registered."

- (vi) *Wireless message dated 15 December, 1983, from the Inspector of Police, Thiruvallur Chengalapuit, West District, Tamilnadu.*

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 41 Cr.P.C. to arrest Shri T. Nagaratnam, Member of Lok Sabha, in Sriperumbudur for the offence under Sections 143, 188 IPC read with Section

7(1)(a) Criminal Law Amendment Act while participating in the picketing before the Taluk Office at Thiruvallur and a case in Thiruvallur Town Police Station Crime No. 335/83 is registered. Shri T. Nagaratnam, Member of Lok Sabha, was accordingly arrested at 10.15 hours on 15-12-83 and is being produced before the Judicial First Class Magistrate, Thiruvallur for being remanded to judicial custody."

- (vii) *Wireless message dated 15 December, 1983, from the Superintendent of Police, Tirunelveli East, Tamil Nadu.*

"I have the honour to inform you that Shri D.S.A. Sivaprakasham, Member of Parliament, was arrested on 15-12-83 at 10.45 hours by the Inspector of Police, Tuticorin Central, for violating prohibitory order by way of picketing at Taluk Office at Tuticorin to press home charter of demands of 14 parties allied front. A case in Tuticorin Crime No. 1121/83 under Sections 143, 431, 188 IPC has been registered."

- (viii) *Telegram dated 15 December, 1983, from the Superintendent of Police, Coimbatore Urban.*

"Shri Era Mohan, M.P., was arrested today, 15-12-1983, at 11.30 hours at Theppakulam Maidan in connection with picketing agitation. A case in B2 R S Puram Police Station Crime No. 1296/83 under Sections 143/188 IPC read with 7(1)(a) Criminal Law Amendment Act was registered."

- (ix) *Wireless message dated 15 December, 1983, from the Deputy Superintendent of Police, T.V. Malai North Arcoot District.*

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Sections 143/188 IPC to direct that Shri S. Murugain, M.P. and his followers be arrested for forming unlawful assembly in defiance of prohibitory order near Kamaraj Statue at Chanegam Bus Stand T.V. Malai Town. Shri S. Murugain, M.P. and his followers

were arrested in T.V. Malai Town Police Station Crime No. 559|83 under Sections 143 and 188 IPC at 0930 hours on 15.12.83 and they are kept at T.V. Malai Town Police Station at present.”

- (x) (a) *Telegram dated 15 December, 1983, from the Deputy Superintendent of Police, CRB, Madurai North Camp.*

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 41 (1)(a) of Criminal Procedure Code to direct that Shri K. Mayathevar, Member of Lok Sabha, be arrested for being the member of unlawful assembly and violating the regulatory order in force under Section 143 and 188 IPC in Dindigul Town, North Police Station Crime Number 1272|83. Shri K. Mayathevar, M.P., was accordingly arrested and taken into custody at 0945 hours on 15.12.1983 and is at present lodged in Police custody.”

- (b) *Telegram dated 15 December, 1983 from Inspector of Police, Dindigul Town, North Police Station.*

“I have the honour to inform you that Shri K. Mayathevar, Member of Lok Sabha, who was arrested on 15.12.83 for participating in the statewide picketing at Dindigul and for being the member of an unlawful assembly and for defying regulatory order was released on 15.12.83 at 18.15 hours.”

- @(xi) *Telegram dated 15 December, 1983 from the Superintendent of Police, Coimbatore Urban District, Tamil Nadu*

“Shri C. T. Dhandapani, M.P., was released today (15.12.83) at 18.00 hours”.

- @(xii) *Wireless message dated 15 December, 1983 from Superintendent of Police, Chengalpattu, West Kanchipuram, Tamil Nadu*

“I have the honour to inform you that Shri T. Nagaratham, Member of Lok Sabha, was taken into custody today at 09.30 hours on 15-12-83 at Tiruvallur Police

@ At 6.53 P.M.

Station under Section 151 cr. P. C. and was released at 20.00 hours on the same day."

© (xiii) *Wireless message date 15 December, 1983 from Deputy Superintendent of Police, Thiruvannamalai, North Arcot, Tamil Nadu*

"Shri S. Murugain, M.P. and his followers who were arrested in Thiruvannamalai Town Police Station Crime No. 559/83 at 0900 hours today (15.12.83) were released on bail at 1800 hours."

© (xiv) *Wireless message dated 15 December, 1983 from Superintendent of Police, Tirumelveli East, Tamil Nadu ..*

"I have the honour to inform you that Shri D.S.A. Sivaprakasham, M.P., was released at 20.00 hours on 15-12-83."

© (xv) *Telegram dated 15 December, 1983, from the Deputy Superintendent of Police, Thanjavur Town, Tamil Nadu*

"I have the honour to inform you that Shri Thazhai M. Karunanithi, Member of Parliament who was arrested on 15-12-83 at 11.15 hours in Thanjavur Town East Police Station Crime No. 2469 of 1983 was released on bail on 15-12-83 at 19.00 hours"

© (xvi) *Telegram dated 15 December, 1983, from the Superintendent of Police, Salam, Tamil Nadu*

"I have the honour to inform you that Sarvashri K. Arjunan, M.P., C. Palaniappan, M.P. and M. Kandaswamy, M.P., who were arrested on 15-12-83 at 10.30 hours, were released on bail. They have not been lodged in Jail".

9. Motion regarding Sixty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Chitta Basu moved the following motion:—

"That this House do agree with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th December, 1983."

The motion was adopted.

© At 6.53 P.M.

10. Private Member's Resolution—Negatived

Further discussion on the following Resolution moved by Shri E. Balanandan on the 19th August, 1983 and an amendment thereto moved on the 2nd December, 1983, continued:—

“This House expresses its deep concern over the increasing incidence of industrial sickness and consequent developing crisis in industry which is resulting in lay-offs, lock-outs and closures affecting millions of workers and employees and resolves that the Government do take urgent and appropriate steps to remedy the situation.”

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri R.L.P. Verma
- (3) Shri Harish Rawat
- (4) Shri Rajesh Kumar Singh
- (5) Shri Ram Lal Rahi
- (6) Shri S.M. Krishna

Shri E. Balanandan replied to the debate.

The amendment moved by Shri Mool Chand Daga was negatived.

The Resolution was negatived.

11. Private Member's Resolution—Under Consideration

Shri T. S. Negi moved the following Resolution:—

“This House expresses its concern over the growing unemployment in the country and urges upon Government to take immediate steps to raise a land army of unemployed persons to take up—

- (a) the work of deepening the river-beds of major rivers;
- (b) the afforestation programme throughout the country including Himalayan region in such a way as to cover atleast one-third part of the land;

- (c) extensive land conservation programmes;
- (d) linking of major rivers of the country;
and recommends that Government should pay an unemployment allowance of atleast Rs. 100/- per month to all unemployed persons."

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Prof. Narain Chand Parashar
- (3) Prof. Rupchand Pal
- (4) Shri Uttam Rathod (*Speech unfinished*)

The discussion was not concluded.

6.56 P.M.

(Lok Sabha Adjourned till 11 A.M. on Monday, the 19th December, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 19, 1983|Agrahayana 28, 1905 (Saka)

No. 385

11.06 A.M.

1. Starred Questions

Starred Questions Nos. 366—369 were orally answered. Replies to Starred Questions Nos. 370, 371 and 373—386 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4174—4267, 4269—4404 and 4404-A were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti Samiti, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Gandhi Smriti Samiti, New Delhi, for the year 1982-83.
- (3) A copy of the Punjab Water Supply and Sewerage Board (Conduct of Business) (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 87/P.A. 28/76/S. 71/Amd(2)/83 in Punjab Government Gazette dated the 10th November, 1983 under sub-section (2) of section 71 of the Punjab Water Supply and Sewerage Board Act, 1976 read with clause (c)(iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.
- (4) A copy each of the following papers under section 619A of the Companies Act, 1956:—
- (a) (i) Review (Hindi and English versions) by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report (Hindi and English versions) of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Orissa Agro-Industries Corporation Limited, Cuttack, for the year 1978-79.
- (ii) Annual Report (Hindi and English versions) of the Orissa Agro-Industries Corporation Limited Cuttack for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) *Review (Hindi version) by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1977-78.
 - (ii) *Annual Report (Hindi version) of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) **Annual Report (Hindi version) of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) ***Annual Report (Hindi version) of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review (Hindi and English versions) by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1981-82.
 - (ii) Annual Report (Hindi and English versions) of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of (f) of item (4) above.

*English version of Review and Annual Report were laid on the Table on 27th March, 1980.

**Review, both in Hindi and English and English version of the Annual Report were laid on the Table on the 1st December, 1980.

***Review, both in Hindi and English and English version of the Annual Report were laid on the Table on the 27th April, 1981.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1982-83.
- (8) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance, 1983.
- (9) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. F.4(96)/83-Fin(G) in Delhi Gazette dated the 28th November, 1983 under section 72 of the Delhi Sales Tax Act, 1975.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 901 published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum making certain amendment to Notification No. 117/82-CE dated the 13th March, 1982 so as to relax one of the conditions for availment of the excise duty exemption which stipulates that the exemption on air-conditioner, refrigerators

and water coolers under that notification should be availed of by a 'privileged person' within four months from the date of his arrival in India.

- (ii) G.S.R. 902 published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act, 1944 for remission of the Excise duty liability on certain iron and steel products for the period from 20th January, 1979 to 8th April, 1979.
 - (iii) G.S.R. 903 published in Gazette of India dated the 3rd December, 1983 together with an explanatory memorandum seeking to extend the facility of proforma credit under Rule 56A of the Central Excise Rules, 1944 to record players, record playing decks or record changer decks and parts thereof falling under Item No. 37A of the Central Excise Tariff.
- (11) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1982-83 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (12) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1982-83.

4. Report of Committee on Subordinate Legislation

Shri R. S. Sparrow presented the Twenty-third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

5. Calling Attention

Shri Mohd. Asrar Ahmad called the attention of Minister of Finance to the reported discovery of an international gang engaged in printing fake Indian currency notes at Bangkok and the steps taken by Government in the matter.

The Deputy Minister in the Ministry of Finance made a statement in regard thereto.

6. Government Bill—Introduced

THE LIFE INSURANCE CORPORATION BILL, 1983

The motion for leave to introduce the Bill moved by Shri Janardhana Poojary was opposed. On the motion the House divided, Ayes *68; Noes *26. The motion was accordingly adopted and the Bill was introduced.

7. Matters Under Rule 377

(1) Shri V. S. Vijayaraghavan raised a matter regarding need to protect the interests of weavers of Kerala engaged in manufacture of 'Janata Dhoti' in handloom sector.

(2) Prof. P. J. Kurien raised a matter regarding need to declare Trivandrum airport as an International airport.

(3) Shri Zainul Basher raised a matter regarding need to set up a 'Ganga Board' on the lines of Brahmaputra Board for controlling floods in Ganga river.

(4) Shri B. D. Singh raised a matter regarding need to refix the eligibility age at 28 years for examinations conducted by U.P.S.C.

(5) Shri Bajubon R. Kharlukhi raised a matter regarding financial assistance to the people of Meghalaya who suffered heavy losses due to hailstorm in May, 1983.

(6) Shri Satyagopal Misra raised a matter regarding need for sufficient funds for repair and for setting up a captive Power Plant at Haldia Unit of Hindustan Fertilizer Corporation.

(7) Shri Ramavatar Shastri raised a matter regarding need for central assistance to the State of Bihar to complete the schemes of drinking water supply for Patna, Ranchi and Dhanbad.

(8) Shri Viridhi Chander Jain raised a matter regarding need to set up a super Zinc Smelter Plant during current five year plan in Chittorgarh District.

(9) Shri Bhubaneswar Bhuyan raised a matter regarding need to revive 'Uvati' Irrigation Project over Batha river in Assam.

(10) Shri Chintamani Panigrahi raised a matter regarding need to expedite the setting up of a unit of Electronic Telephone Industry at Bhubaneswar.

*Subject to correction.

8. Government Bills—Passed. . .

- (i) **THE PUNJAB PANCHAYAT SAMITIS AND ZILA PARISHADS (TEMPORARY SUPERSESION) SECOND AMENDMENT BILL, 1983, AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri Hari Nath Mishra.

The following Members took part in the debate:—

- (1) Shri Digambar Singh
- (2) Shri Mool Chand Daga

Shri Hari Nath Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hari Nath Mishra.

The motion was adopted and the Bill was passed.

- (ii) **THE PUBLIC FINANCIAL INSTITUTIONS (OBLIGATION AS TO FIDELITY AND SECRECY) BILL, 1983.**

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

- (1) Prof. Rupchand Pal
- (2) Shri Mool Chand Daga
- (3) Shri Jagpal Singh

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

9. **Government Bill—Under Consideration**

THE BANKING LAWS (AMENDMENT) BILL, 1983

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Mool Chand Daga
- (3) Smt. Geeta Mukherjee
- (4) Shri Deen Bandhu Verma
- (5) Shri Rajesh Kumar Singh
- (6) Smt. Vidya Chennupati
- (7) Shri M. Arunachalam
- (8) Shri Jamilur Rahman

The discussion was not concluded.

10. Half-An-Hour Discussion

Shri Jaipal Singh Kashyap raised a discussion on the points arising out of the reply given on 1 December, 1983 to Starred Question No. 135 regarding drug addiction among university students.

Smt. Sheila Kaul replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 20, 1983|Agrahayana 29, 1905 (Saka)

No. 386

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 387—389 and 392 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4405—4419, 4421—4490, 4492—4506, 4508—4620, 4622—4641 and 4641-A were laid on the Table.

A statement by the Minister of State in the Ministry of Communications correcting the reply given on 22 November, 1983 to Unstarred Question No. 1304 regarding construction of Departmental Buildings for Post Offices in the Hilly Region of U.P. was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1982-83.

- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of the People Act, 1950:—
 - (i) The Delimitation of Council Constituencies (Madras) Amendment Order, 1983 published in Notification No. G.S.R. 437(E) in Gazette of India dated the 21st May, 1983.
 - (ii) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1983 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 7th June, 1983.
 - (iii) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1983 published in Notification No. S.O. 517(E) in Gazette of India dated the 22nd July, 1983.

- (iv) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1983 published in Notification No. S.O. 524(E) in Gazette of India dated the 25th July, 1983.
- (v) The Delimitation of Council Constituencies (Mysore) Amendment Order, 1983 published in Notification No. S.O. 528(E) in Gazette of India dated the 28th July, 1983.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council, New Delhi, for the year 1982-83.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act-1955:—
 - (i) The Drugs (Prices Control) (Fourth Amendment) Order, 1983 published in Notification No. S.O. 599(E) in Gazette of India dated the 19th August, 1983.
 - (ii) The Drugs (Prices Control) (Fifth Amendment) Order, 1983 published in Notification No. S.O. 606(E) in Gazette of India dated the 23rd August, 1983.
 - (iii) The Drugs (Prices Control) (Sixth Amendment) Order, 1983 published in Notification No. S.O. 893(E) in Gazette of India dated the 6th December, 1983.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1982-83.

- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Fertilizers and Chemical Travancore Limited, Udyogamandal, Kerala, for the year 1982-83.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Udyogamandal, Kerala, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, Bihar, for the year 1982-83.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, Bihar, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Projects and Development India Limited, Sindri, for the year 1982-83.
- (ii) Annual Report of the Projects and Development India Limited, Sindri, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Fertilizers Corporation of India Limited, New Delhi, for the year 1982-83.

- (ii) Annual Report of the Fertilizers Corporation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1982-83.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1982-83.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1982-83.
- (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
 - (i) Statement No. XXVI—Third Session, 1980.
 - (ii) Statement No. XXI—Fifth Session, 1981.
 - (iii) Statement No. XV—Sixth Session, 1981.

- (iv) Statement No. XIV—Seventh Session, 1981.
 - (v) Statement No. XIII—Eighth Session, 1982.
 - (vi) Statement No. IX—Ninth Session, 1982.
 - (vii) Statement No. VIII—Tenth Session, 1982.
 - (viii) Statement No. VI—Eleventh Session, 1983.
 - (ix) Statement No. II—Twelfth Session, 1983.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Board for Worker Education, Nagpur, for the year 1982-83 along with Audited Accounts.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1982-83 along with Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1982-83.
 - (9) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1982-83 on the working of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, The Employees' Provident Funds Scheme, 1952, The Employees' Family Pension Scheme, 1971 and the Employees' Deposit-Linked Insurance Scheme, 1976.
 - (10) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—
 - (i) Annual Report of the Employees' State Insurance Corporation for the year 1982-83.
 - (ii) Annual Accounts of the Employees' State Insurance Corporation for the year 1982-83 together with Audit Report thereon.

- (11) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1982-83 along with Audited Accounts.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Coal Mines Rescue Stations Committee, for the year 1982-83.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Second Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 927 in Gazette of India dated the 10th December, 1983 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:—

(i) G.S.R. 843 published in Gazette of India dated the 19th November, 1983 declaring Messrs Sri Raja Raja Cholan Mutual Benefit Fund Limited to be a 'Nidhi' under section 620A(1) of the Companies Act, 1956.

(ii) G.S.R. 844 published in Gazette of India dated the 19th November, 1983 declaring Messrs Palghat Permanent Fund Limited to be a 'Nidhi' under section 620A(1) of the Companies Act, 1956.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1982-83.

(ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras for the year 1982-83.

(ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—

(i) The Gurdaspur Amritsar Kshetriya Gramin Vikas Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2342 in Gazette of India dated the 28th May, 1983.

- (ii) The Shivalik Kshetriya Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2343 in Gazette of India dated 28th May, 1983.
- (iii) The Kapurthala Firozpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2344 in Gazette of India dated the 28th May, 1983.
- (iv) The Vindhyavasini Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2345 in Gazette of India dated the 28th May, 1983.
- (v) The Aurangabad Jalna Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2346 in Gazette of India dated the 28th May, 1983.
- (vi) The Nagaland Rural Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2347 in Gazette of India dated the 28th May, 1983.
- (vii) The Shri Sathvahans Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2348 in Gazette of India dated the 28th May, 1983.
- (viii) The Nainital Almora Kshetriya Grameena Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2349 in Gazette of India dated the 28th May, 1983.
- (ix) The Chaitanya Grameen Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2350 in Gazette of India dated the 28th May, 1983.
- (x) The Shahjahanpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2351 in Gazette of India dated the 28th May, 1983.

- (xi) The Rajgarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2352 in Gazette of India dated the 28th May, 1983.
 - (xii) The Kolar Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2353 in Gazette of India dated the 28th May, 1983.
 - (xiii) The Chandrapur Gadchiroli Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S. O. 2354 in Gazette of India dated the 28th May, 1983.
 - (xiv) The Thar Anchalik Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2355 in Gazette of India dated the 28th May, 1983.
 - (xv) The Mewar Anchalik Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2356 in Gazette of India dated the 28th May, 1983.
 - (xvi) The Chhindwara-Seoni Kshetriya Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2357 in Gazette of India dated the 28th May, 1983.
 - (xvii) The Vidur Gramin Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2358 in Gazette of India dated the 28th May, 1983.
 - (xviii) The Bijapur Grammeena Bank (Meetings of Board) Rules, 1983 published in Notification No. S.O. 2359 in Gazette of India dated the 28th May, 1983.
- (18) A copy of Notification No. F.4(5)-W&M/83 (Hindi and English versions) dated the 16th December, 1983 regarding market loans.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th December, 1983, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981, upto the first day of the last week of the Hundred and Twenty Ninth Session of the Rajya Sabha.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Sixty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee of Privileges

Shri R. R. Bhole presented the Seventh Report (Hindi and English versions) of the Committee of Privileges.

7. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Fourteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Minutes of Committee on Absence of Members

Shri P. V. G. Raju laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 16th December, 1983.

9. Matters under Rule 377

(1) Shri Lakshman Mallick raised a matter regarding delay in constructing proposed fishing harbour at Paradip, Orissa.

(2) Shri Jitendra Prasada raised a matter regarding need to provide immediate relief to malaria affected people of Shahjahanpur, Uttar Pradesh.

(3) Shri J. S. Patil raised a matter regarding need to withdraw the proposed hike in service charges levied by Mormugao Port Trust, Goa.

(4) Shri Uma Kant Mishra raised a matter regarding Central help to Uttar Pradesh to complete ongoing irrigation projects.

(5) Shri Mangal Ram Premi raised a matter regarding funds for Bijnore Sugar Mills for its modernisation.

(6) Shri Chandra Pal Shailani raised a matter regarding demands of workers of Bijli Cotton Mills, Hathras, Uttar Pradesh.

(7) Shri A. K. Balan raised a matter regarding need to enforce drug standards by State Drug Control Authorities.

(8) Dr. Krupasindhu Bhoi raised a matter regarding need to expedite the setting up of a Super Thermal Power Station near Brajraj Nagar, District Sambalpur, Orissa.

(9) Dr. A. Kalanidhi raised a matter regarding repercussions of multi-storeyed buildings on water supply etc. in Madras.

10. Government Bill—Passed

THE BANKING LAWS (AMENDMENT) BILL, 1983

Discussion on the motion for consideration of the Bill moved on the 19th December, 1983, continued:—

The following Members took part in the debate:—

- (1) Shri K. S. Narayana
- (2) Shri Ratansinh Rajda
- (3) Shri M. Ramgopal Reddy
- (4) Shri Nurul Islam
- (5) Shri Satish Agarwal
- (6) Shri Braja Mohan Mohanty
- (7) Shri K. T. Kosalram
- (8) Shri Kishan Datt Sultanpuri
- (9) Shri Bhubaneswar Bhuyan
- (10) Shri Nathu Ram Mirdha
- (11) Shri Girdhari Lal Vyas
- (12) Prof. Saif-ud-Din Soz
- (13) Shri Sontosh Mohan Dev

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 25 were adopted.

Clause 26 was adopted, as amended.

Clauses 27 to 41 were adopted.

Clause 42 was adopted, as amended.

Clauses 43 to 75 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

(1) Shri Ramavatar Shastri

(2) Shri Janardhana Poojary

The motion was adopted and the Bill, as amended, was passed.

11. Motion under Rule 388—Under Consideration

Shri Janardhana Poojary moved the following motion:—

“That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto, to a Joint Committee of the Houses.”

Prof. Madhu Dandavate took part in the debate.

The discussion was not concluded.

12. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of Home Affairs in the House on 14 December, 1983 regarding the espionage activities of certain persons including retired officers of the Defence Services.

The following Members took part in the debate:—

- (1) Shri R. S. Sparrow
- (2) Prof. Satyasadhan Chakraborty
- (3) Shri Rajesh Pilot
- (4) Shri Rajnath Sonkar Shastri
- (5) Shri Ram Singh Yadav
- (6) Dr. Subramaniam Swamy
- (7) Shri N. K. Shejwalkar
- (8) Shri Frank Anthony
- (9) Shri R. Venkataraman
- (10) Shri P. K. Kodiyan
- (11) Shri Chitta Basu

Shri P. C. Sethi replied to the debate.

The discussion was concluded.

7.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 21, 1983/Agrahayana 30, 1905 (Saka)

No. 387

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 409, 412 and 414—418 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4642—4672, 4674—4878, 4878-A and 4878-B were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 855(E) (Hindi and English versions) published in Gazette of India dated the 24th November, 1983 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of Notification No. S.O. 872(E) (Hindi and English versions) published in Gazette of India dated the 30th November, 1983 regarding extension of period of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1982-83.
 - (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 14 of the Territorial Army Act, 1948:—
- (i) The Territorial Army (Amendment) Rules, 1981 published in Notification No. S.R.O. 55 in Gazette of India dated the 7th March, 1981.
 - (ii) The Territorial Army (Second Amendment) Rules, 1981 published in Notification No. S.R.O. 168 in Gazette of India dated the 20th June, 1981.
 - (iii) The Territorial Army (Third Amendment) Rules, 1981 published in Notification No. S.R.O. 192 in Gazette of India dated the 11th July, 1981.
- (5) An explanatory memorandum (Hindi and English versions) in regard to the notifications mentioned at (i) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1982-83.

- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1982-83.
 - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Dehradun, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehradun, for the year 1982-83.
- (9) (i) A copy of the Annual Report (Hindi and English versions) for the year 1982-83 on the activities of the Coir Board and the working of the Coir Industry Act, 1953 under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, for the year 1982-83.
- (10) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1982-83 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1982-83 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1982-83 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1982-83 along with Audited Accounts.
- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, Institute for Design of Electrical Measuring Instruments, Bombay, Central Tool Room and Training Centre Calcutta, Tool Room Training Centre, Delhi and Small Industry Extension Training Institute, Hyderabad, for the year 1982-83.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the National Research Development Corporation of India, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1982-83.

- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12)
- (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1982-83.
- (13)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1982-83.
- (14)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1982-83.
- (15)
- (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1982-83.
- (16)
- (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1982-83.

- (17) (i) A copy of the Audited Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1982-83.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1982-83.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1982-83.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1982-83.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta for the year 1982-83.
- (ii) Annual Report of the Indian Iron and Steel Company Limited, Calcutta for the year 1982-83 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Forest Service (Appointment by Competitive Examination) Third Amendment Regulations, 1983 published in Notification No. G.S.R. 886(E) in Gazette of India dated the 12th December, 1983.
- (ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1983 published in Notification No. G.S.R. 932 in Gazette of India dated the 10th December, 1983.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Rules, 1983 published in Notification No. G.S.R. 931 in Gazette of India dated the 10th December, 1983.

(22) A copy each of 78 Orders (Hindi and English versions) issued under the Defence and Internal Security of India Rules, 1971 from 1st January, 1975 onwards.

(23) A statement (Hindi and English versions) showing reasons for delay in laying the above Orders.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bombay, for the year 1982-83 along with Audited Accounts.

(iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1982-83 along with Audited Accounts.

(iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1982-83 along with Audited Accounts.

- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar (Kashmir) for the year 1982-83 along with Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Chandigarh, for the year 1982-83 along with Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Bhopal, for the year 1982-83 along with Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Tiruchirapalli, for the year 1982-83 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Patna, for the year 1982-83 along with Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Delhi, for the year 1982-83 along with Audited Accounts.
- (25) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management Catering Technology and Applied Nutrition, New Delhi, Bombay, Madras, Calcutta and Srinagar and Food Craft Institutes, Chandigarh, Bhopal, Tiruchirapalli, Patna and Delhi, for the year 1982-83.
- (26) A copy of the Coinage (Standard Weight and Remedy of the commemorative coins of 20 paise of hexagonal shape containing magnesium 3.5 to 4 per cent and remainder aluminium on the theme "FISHERIES") Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 4356 in Gazette of India dated the 3rd December, 1983, under sub-section (3) of section 21 of the Coinage Act. 1906.

- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Computer Maintenance Corporation Limited, Secunderabad, for the year 1982-83.
- (ii) Annual Report of the Computer Maintenance Corporation Limited, Secunderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited, for the year 1982-83.
- (ii) Annual Report of the Semiconductor Complex Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- *(28) A copy each of Notification Nos. 320/83-Customs to 322/83-Customs [G.S.R. Nos. 903(E) to 905 (e)] (Hindi and English versions) published in Gazette of India dated the 21st December, 1983 together with an explanatory memorandum regarding exemption from payment of customs duties in excess of 40 per cent (25 per cent basic and 15 per cent auxiliary) on the imported automobile component parts meant for the manufacture of fuel-efficient cars of engine capacity exceeding 1000 cc, under section 159 of the customs Act, 1962.
- (29) A copy each of notification Nos. 296/83-CE and 297/83-CE [G.S.R. Nos. 906(E) and 907(E)] (Hindi and English versions) together with an explanatory memorandum published in Gazette of India dated the 21st December, 1983 regarding exemption from the excise duty payable on the fuel-efficient cars of engine capacity exceeding 1000 cc

*Laid at 5.32 P.M.

in excess of 15.75 per cent ad valorem (15 per cent basic and 0.75 per cent special), issued under the Central Excise Rules, 1944.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th December, 1983, Rajya Sabha agreed without any amendment to the Illegal Migrants (Determination by Tribunals) Bill, 1983, passed by Lok Sabha on the 15th December, 1983.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Smt. Indra Kumari—2nd August to 26th August, 1983 (12th Session).
- (2) Shri A. M. Velu—10th August to 26th August, 1983 (12th Session).
- (3) Shri Bapusaheb Parulekar—25th July to 26th August, 1983 (12th Session).
- (4) Shri Oazi Saleem—21st August to 26th August, 1983, (12th Session), 15th November to 22nd November and 1st December to 22nd December, 1983 (13th Session).
- (5) Km. Kamla Kumari—15th November to 22nd November and 1st December to 22nd December, 1983 (13th Session).

6. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Seventy-second Report relating to Ministry of External Affairs on action taken by Government on the recommendations contained in the Hundred and sixteenth Report of the Committee regarding Purchase Operations of the Supply-wing in the High Commission of India, London.

- (2) Hundred and Seventy-third Report relating to Ministry of Rural Development on action taken by Government on the recommendations contained in the Ninetieth Report of the Committee regarding Food for Work Programme.

7. Reports and Minutes of Estimates Committee

Shri Tridib Chaudhuri presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Fifty-seventh Report on the Ministry of Railways—Transportation of perishable commodities by Railways and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifty-eighth Report on the Ministry of Finance—Restructuring of Demands for Grants Nos. 54 and 55 of the Ministry of Home Affairs and Minutes of the sittings of the Committee relating thereto

8. Report of Committee on Subordinate Legislation

Shri R. S. Sparrow presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Report of Committee on Petitions

Shri Banwari Lal presented the Fifteenth Report (Hindi and English versions) of the Committee on Petitions.

10. Calling Attention

Shri Chintamani Panigrahi called the attention of Minister of Agriculture to the reported *en masse* resignation by scientists, dairy professionals and other officials of the National Dairy Development Board and the reaction of the Government in regard thereto.

The Minister of Agriculture made a statement in regard thereto.

11. Government Bill—Introduced

THE ALUMINIUM CORPORATION OF INDIA LIMITED
(ACQUISITION AND TRANSFER OF ALUMINIUM
UNDERTAKING) BILL, 1983

12 Matters Under Rule 377

- (1) Shri Ram Pyare Panika raised a matter regarding need to provide funds under NREP to Mirzapur for relief works.
- (2) Shri Madhavrao Scindia raised a matter regarding need to improve the working of banks for implementation of progressive programmes.
- (3) Shrimati Jayanti Patnaik raised a matter regarding need to construct an over-bridge near Bhubaneswar Railway Station.
- (4) Shri Harihar Soren raised a matter regarding need to enhance the wheat quota for Roller flour Mills of Orissa.
- (5) Shri Manmohan Tudu raised a matter regarding need to control decline in elephant population in National Park, Similipal (Orissa) and need to stop Ivory trade.
- (6) Shri Ram Lal Rahi raised a matter regarding need to construct bridges on rivers in and around Sitapur.
- (7) Shri Ajit Kumar Saha raised a matter regarding need to diversify and develop Bharat Brakes and Valves Ltd., Calcutta and to retain its separate identity.
- (8) Dr. Vasant Kumar Pandit raised a matter regarding delay in running the announced 'Sabarmati Express' on Gunna Maksi Line

Prof. Saif-ud-Din Soz raised a matter regarding criteria for selection of persons in cultural exchange programmes.

13. Motion Under Rule 388—adopted

Discussion on the following motion moved by Shri Janardhana Poojary on the 20th December, 1983, continued:—

"That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto, to a Joint Committee of the Houses."

Shri Janardhana Poojary replied to the debate.
The motion was adopted.

14. Government Bill—Motion for Reference to Joint Committee—Adopted

THE LIFE INSURANCE CORPORATIONS BILL, 1983

The following motion for reference of the Bill to a Joint Committee was moved by Shri Janardhana Poojary:—

“That the Bill to provide with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- (1) Shri Satish Agarwal
- (2) Shri M. Arunachalam
- (3) Shri Dileep Singh Bhuria
- (4) Shri Mool Chand Daga
- (5) Shri Nurul Islam
- (6) Shri Bhiku Ram Jain
- (7) Shri Kamal Nath Jha
- (8) Shri Ghayoor Ali Khan
- (9) Shri Sunil Maitra
- (10) Shri K. Mallanna
- (11) Shri Braja Mohan Mohanty
- (12) Shri Kusuma Krishna Murthy
- (13) Shri Ram Pyare Panika
- (14) Shri Janardhana Poojary
- (15) Shri Ram Lal Rahi
- (16) Shri K. A. Rajan
- (17) Shri Ratansinh Rajda
- (18) Shri M. S. K. Sathiyendran

(19) Shri Natvarsinh Solanki

(20) Shrimati Sukhbans Kaur

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of Budget (1984) Session of Lok Sabha;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Chitta Basu
- (3) Smt. Geeta Mukherjee

Shri Janordhana Poojary replied to the debate.

The motion was adopted.

15. Government Bill—Passed

THE CRIMINAL LAW (SECOND AMENDMENT) BILL 1983 AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

- (1) Shrimati Suseela Gopalan
- (2) Smt. Vidya Chennupati
- (3) Shri N. K. Shejwalkar

- (4) Smt. Gurbinder Kaur Brar
- (5) Shri Ram Kinkar
- (6) Smt. Pramila Dandavate
- (7) Shri Sunder Singh
- (8) Smt. Geeta Mukherjee
- (9) Shri Kishan Datt Sultanpuri
- (10) Shri M. Satyanarayana Rao
- (11) Shri Ram Singh Yadav
- (12) Shri Ram Lal Rahi

(Further consideration on the motion for consideration of the Bill was held over at 5.30 P.M. and resumed at 6.30 P.M. (vide Para 17), after the disposal of Half-an-Hour Discussion).

16. Half-an-hour Discussion

Shri Ram Lal Rahi raised a discussion on the points arising out of the reply given on 17th November, 1983 to Unstarred Question No. 521 regarding leprosy patients and opening of more hospitals for their treatment.

Shri B. Shankaranand replied to the discussion

17. Government Bills—Passed

(i) THE CRIMINAL LAW (SECOND AMENDMENT) BILL
BIIIL, 1983

AS PASSED BY RAJYA SABHA

Further consideration on the motion for consideration of the Bill was resumed.

- (13) Shri S. T. K. Jakkayan
- (14) Shri Virdhi Chander Jain
- (15) Shri Girdhari Lal Vyas

Shri P. Venkatasubbaiah replied to the debate. ✓

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

- (1) Shri A. K. Roy
- (2) Prof. N. G. Ranga
- (3) Shri Satish Agarwal
- (4) Shri Buta Singh
- (5) Shri P. Venkatasubbaiah

The motion was adopted and the Bill was passed.

(ii) THE INDIAN RAILWAYS (AMENDMENT) BILL, 1983,
AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri C. K. Jaffar Sharief.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri K. S. Narayana
- (3) Shri R. P. Yadav
- (4) Shri Satish Agarwal

Shri C. K. Jaffar Sharief replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. K. Jaffar Sharief.

The motion was adopted and the Bill was passed.

8.33 P. M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd December, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 22, 1983 | Pausa^a 1, 1905 (Saka)

No. 388

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 430, 431, 433, 436, 438 and 441 were orally answered. Replies to Starred Questions Nos. 432, 434, 435, 435-A, 437, 439, 440 and 442—449 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4879—5111, 5111-A and 5111-B were laid on the Table.

A statement by the Minister of External Affairs correcting the reply given on 1 December, 1983 to Unstarred Question No. 1422 regarding NAM initiative to solve Palestine problems was also laid on the Table.

3. Shri Avtar Singh Rikhy, Secretary-General of Lok Sabha relinquishing his Office on Retirement

The Speaker informed the House that Shri Avtar Singh Rikhy, Secretary, Lok Sabha who had been redesignated as Secretary-General of Lok Sabha, would be relinquishing his office on retirement from service with effect from the 31st December, 1983.

Thereafter, the Speaker, the Prime Minister and Sarvashri Samar Mukherjee, Rasheed Masood, Prof. Madhu Dandavate, Sarvashri Atal Bihari Vajpayee, C. T. Dhandapani, Ramavatar Shastri, Ram Lal Rahi, V. Kishore Chandra S. Deo, Chitta Basu, Prof. Saif-ud-Din Soz, Shri Chandrajit Yadav and Shri G. Lakshmanan paid tributes to the services rendered by Shri Rikhy.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Hydro-electric Power Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1982-83.
- (3) A statement (Hindi and English versions) correcting the reply given on 6th December, 1983 to Unstarred Question No. 2273 by Shri A. Neelalohithadasan Nadar regarding exploration of Oil during last three years.
- (4) A statement (Hindi and English versions) regarding the action taken or proposed to be taken on Conventions and Recommendations adopted at the 68th Session of the International Labour Conference held in June, 1982 at Geneva.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Tuticorin Port Trust for the year 1982-83 and the Audit Report thereon.

- (ii) Annual Accounts of the Bombay Port Trust, for the year 1982-83 together with Audit Report thereon.
- (6) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab:—
- (i) The Punjab Motor Vehicles (Third Amendment) Rules, 1982 published in Notification No. G.S.R. 85 in Punjab Government Gazette dated the 6th July, 1983.
- (ii) The Punjab Motor Vehicles (First Amendment) Rules, 1983 published in Notification No. G.S.R. 15 in Punjab Government Gazette dated the 4th February, 1983.
- (iii) The Punjab Motor Vehicles (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 44 in Punjab Government Gazette dated the 4th May, 1983.
- (iv) The Punjab Motor Vehicles (Third Amendment) Rules 1983 published in Notification No. G.S.R. 54 in Punjab Government Gazette dated the 8th June, 1983.
- (v) The Punjab Motor Vehicles (Fourth Amendment) Rules, 1983 published in Notification No. G.S.R. 57 in Punjab Government Gazette dated the 17th June, 1983.
- (vi) The Punjab Motor Vehicles (Fifth Amendment) Rules, 1983 published in Notification No. G.S.R. 64 in Punjab Government Gazette dated the 8th July, 1983.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Delhi Transport Corporation, for the year 1981-82.
- (9) A statement (Hindi and English versions) showing reasons for delaying in laying the papers mentioned at (8) above.
- (10) A copy of the University Grants Commission (Recruitment) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S.R. 737(E) in Gazette of India dated the 22nd September, 1983 under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 45 of the Architects Act, 1972:—
- (i) The Council of Architecture Regulations, 1982 published in Notification No. F. No. CA/94/83 in Gazette of India dated 27th August, 1983.
- (ii) The Council of Architecture (Minimum Standards of Architectural Education) Regulations, 1983 published in Notification No. F. No. CA/95/83 in Gazette of India dated the 27th August, 1983.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (11) above.
- (13) A copy of Resolution (Hindi and English versions) dated the 19th December, 1983 regarding Indian National Code for Protection and Promotion of Breast-feeding.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1981-82.

- (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1982-83.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1982-83 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1982-83.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Northern Region, Kanpur, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Northern Region, Kanpur, for the year 1982-83.

- 18(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1982-83.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1982-83.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1982-83.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies Leh (Ladakh) for the year 1978-79 to 1981-82 together with Audit Report thereon.
- (21) A statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the National Institutes of Physical Education and Sports, Patiala, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institutes of Physical Education and Sports, Patiala, for the year 1982-83.
- (23)(i) A copy each of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the years 1980-81 and 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rampur Raza Library, Rampur, for the years 1980-81 and 1981-82.

- (24) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1982-83.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1982-83.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Southern Region, Madras, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Southern Region, Madras, for the year 1982-83.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1982-83.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Eastern Region, Calcutta, for the year 1982-83 along with the Audited Accounts. .
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training, Eastern Region, Calcutta, for the year 1982-83.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1982-83.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1982-83.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1982-83, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1982-83.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1982-83 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Málviya Regional Engineering College, Jaipur, for the year 1982-83.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1982-83.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1982-83.
- (36) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1982-83 together with Audit Report thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1982-83.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1982-83.
- 38 (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Northern Region, Chandigarh, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Northern Region, Chandigarh, for the year 1982-83.
- 39 (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1982-83.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1982-83.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1982-83.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1982-83.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1982-83.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1982-83.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1982-83.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1982-83.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1982-83.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society (India) New Delhi, for the year 1982-83.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society (India) New Delhi, for the year 1982-83.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1982-83, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1982-83.
- (49) A copy of the Indian Airlines Employees' Provident Fund (Amendments) Regulations, 1983 (Hindi and English versions) published in Gazette of India dated the 24th September, 1983 under sub-section 45 of the Air Corporations Act, 1953.
- (50) An explanatory Note (Hindi and English versions) in regard to notification mentioned at (49) above.
- (51) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1978-79 along with Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1979-80 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1980-81 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1981-82 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the years 1978-79, 1979-80, 1980-81 and 1981-82.
- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (a) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Studies, Bombay, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Studies, Bombay, for the year 1981-82 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Studies, Bombay, for the years 1980-81 and 1981-82.
- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(55) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Noida, for the year 1982-83.
- (ii) Annual Report of the Bharat-Leather Corporation Limited, Noida, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General.
- (d) (i) A statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1982-83.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Bharat Pumps and Compressors Limited, for the year 1982-83.

- (ii) Annual Report of the Bharat Pumps and Compressors Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f)
- (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited, for the year 1982-83.
 - (ii) Annual Report of the Burn Standard Company Limited, for the year 1982-83 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (56)
- (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1982-83.
- (57)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1982-83 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1982-83.
- (58) A copy of the Annual Report (Hindi and English versions) on the working of the provisions of Section 15-A of the Protection of Civil Rights Act, 1955 for the years 1981 and 1982, under sub-section (4) of the said Act.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1982-83.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, for the year 1982-83.
- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Manganese Ore (India) Limited, for the year 1982-83.
- (ii) Annual Report of the Manganese Ore (India) Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Visakhapatnam Steel Project, for the year 1982-83.
- (ii) Annual Report of the Visakhapatnam Steel Project, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. ■
- (61) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Indian Tourism Development Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (62) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954:—
- (i) The Prevention of Food Adulteration (Fourth Amendment) Rules, 1983 published in Notification No. G.S.R. 283(E) in Gazette of India dated the 26th March, 1983, together with corrigendum thereto published in Notification No. G. S. R. 743 in Gazette of India dated the 8th October, 1983.
 - (ii) The Prevention of Food Adulteration (Fifth Amendment) Rules, 1983 published in Notification No. G.S.R. 790(E) in Gazette of India dated the 10th October, 1983.
 - (iii) The Prevention of Food Adulteration (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R 803(E) in Gazette of India dated the 27th October, 1983.
 - (iv) The Prevention of Food Adulteration (Seventh Amendment) Rules, 1983 published in Notification No. G.S.R-816(E) in Gazette of India dated the 3rd November, 1983.
 - (v) The Prevention of Food Adulteration (Eighth Amendment) Rules, 1983 published in Notification No. G.S.R. 829(E) in Gazette of India dated the 7th November, 1983, together with corrigendum thereto published in Notification No. G. S. R. 893(E) in Gazette of India dated the 17th December, 1983.
- (63) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G. S. R. 62(E) in Gazette of India dated the 15th February, 1982 under section 38 of the Drugs and Cosmetics Act, 1940.
- (64) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet, for the year 1982-83.

- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Jamnagar, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Jamnagar, for the year 1982-83.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1981-82.
- (67) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 890(E) published in Gazette of India dated the 16th December, 1983 together with an explanatory memorandum seeking to extend the excise duty exemption on zinc ingots used in the manufacture of zinc dust which was hitherto available for use within the factory of production, also to such situations where such zinc ingots are used elsewhere than in the factory of production provided such zinc dust is returned to the factory of production of zinc ingots.
 - (ii) G.S.R. 891(E) published in Gazette of India dated the 16th December, 1983 together with an explanatory memorandum seeking to grant exemption from full excise duty on zinc dust manufactured out of zinc ingots and used in the manufacture of zinc unwrought.

- (iii) G.S.R. 892(E) published in Gazette of India dated the 16th December, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983.
- (69) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 659(E) in Gazette of India dated the 19th August, 1983 under section 79 of the Foreign Exchange Regulation Act, 1973.
- (70) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended the 31st December, 1981
- (72) A statement (Hindi and English versions) giving Valuation result and bonus to policy holders of the Life Insurance Corporation for the year ended the 31st March, 1983.
- (73) A copy of the Vegetable Oil Products Control (Amendment) Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 885(E) in Gazette of India dated the 12th December, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (74) A copy of the Tea (Registration of Dealers and Declaration of Stocks) Order, 1983 (Hindi and English versions) published in Notification No. S.O. 901(E) in Gazette of India dated the 6th December, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (75) A copy of the Export of Minerals and Ores-Group-I (Inspection) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 4367 in Gazette of India dated the 3rd December, 1983 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1983.

(76) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1982-83.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the India Tea and Restaurant Limited, Bombay, for the year 1981-82.
- (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1981-82.
- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (77) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) to (e) of the item (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions), on the working of the Rubber Board, Kottayam, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1982-83.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1982-83.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1982-83 along with Accounts and Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1982-83.
- (81) A copy of Notification No. S.O. 891(E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1983 regarding extension of the period of take over of the management of Chargola tea estate for a further period upto and inclusive of 30th June, 1984 on the expiry of the original period of take over of five years, under section 16D of the Tea Act, 1953.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1982-83 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1982-83.
- (83) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1981-82 together with Audit Report thereon.
- (84) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) A copy of the Textiles Committee (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 850 in Gazette of India dated the 2nd November, 1983 under section 22 of Textiles Committee Act, 1963.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1982-83.
- (87) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1982-83.
- (88) A copy of the Annual Audited Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1982-83.
- (89) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi for the year 1980-81 together with Audit Report thereon.
- (90) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1981-82 together with Audit Report thereon.

- (91) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) and (89) above.

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan laid on the Table Minutes (Hindi and English versions) of the Sixty-fifth to Sixty-eighth sittings of the Committee on Private Members' Bills and Resolution held during the current session.

6. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 20th December, 1983, Rajya Sabha agreed without any amendment to the Lepers (Delhi, Andaman and Nicobar Island, Lakshadweep, Dadra and Nagar Haveli and Chandigarh Repeal) Bill, 1983, passed by Lok Sabha on the 15th December, 1983.
- * (ii) That at its sitting held on the 21st December, 1983, Rajya Sabha agreed without any amendment to the Banking Laws (Amendment) Bill, 1983, passed by Lok Sabha on the 20th December, 1983.
- * (iii) That at its sitting held on the 21st December, 1983, Rajya Sabha passed the Essential Commodities (Amendment) Bill, 1983.

***7. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary-General laid on the Table the Essential Commodities (Amendment) Bill, 1983, as passed by Rajya Sabha.

8. STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI SUNIL MAITRA laid on the Table the following statements (Hindi and English versions) of the Public Accounts Committee:—

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and

*At 6.25 P.M.

- final replies in respect of Chapter V of Third Report on Unauthorised Occupation of Railway Land.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 10th Report on Printing of Ahmedabad Telegraph and Telephone Poles.
 - (3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 52nd Report (Sixth Lok Sabha) on 'Controlled Cloth Scheme'.
 - (4) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 65th Report on Salal Hydro-Electric Projects.
 - (5) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 70th Report on Expenditure on New Service New Instrument of Service.
 - (6) Statement showing action taken by Government on the recommendations contained in Chapter I and the final replies in respect of Chapter V of 74th Report on Khadi and Village Industries Commission.
 - (7) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 86th Report on Purchase and Fabrication of Water Bowzers.
 - (8) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 119th Report on Loading Coils and Over-stocking of Barrettor Lamps.
 - (9) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 129th Report on Working of the Office of the Joint Chief Controller of Imports and Exports (CLA) New Delhi.

9. REPORT OF PUBLIC ACCOUNTS COMMITTEE

SHRI SUNIL MAITRA presented the Hundred and Seventy-fourth Report (Hindi and English versions) of the Public Accounts Committee on paragraph 2.21 of the Report of the Comptroller and Auditor General of India for the year 1980-81, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes relating to Irregular allowance of contribution to scientific research.

10. REPORTS AND MINUTES OF ESTIMATES COMMITTEE

SHRI BANSI LAL presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Fifty-sixth Report on the Ministry of Railways—Railway Safety, and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifty-ninth Report on the Ministry of Shipping and Transport—National Highways, and Minutes of the sittings of the Committee relating thereto.
- (iii) Sixtieth Report on the Ministry of Health and Family Welfare—Drug Standards, and Minutes of the sittings of the Committee relating thereto.
- (iv) Fifty-fifth Report on Action Taken by Government on the recommendations contained in the Forty-eighth Report of the Committee on the Ministry of Works and Housing—Drinking Water Supply and Sanitation.

11. STATEMENTS OF COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

PROF. NIRMALA KUMARI SHAKTAWAT laid on the Table following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Statement showing the final replies of Government in respect of Chapters I and II of Eighteenth Action Taken Report of the Committee on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Central Railway and award of petty contracts, parcel booking agencies and out-agencies to

Scheduled Castes and Scheduled Tribes in Central Railway.

- (ii) Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of Twenty-eighth Action Taken Report of the Committee on the Ministry of Communications—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Posts and Telegraphs Department.

12. REPORT OF COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

PROF. NIRMALA KUMARI SHAKTAWAT presented the Forty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fortieth Report of the Committee on the Ministry of Health and Family Welfare (Department of Health) Educational facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.

13. CALLING ATTENTION

SHRI UTTAM RATHOD called the attention of Minister of Agriculture to the reported failure of cotton crop in Andhra Pradesh, Gujarat, Karnataka, Maharashtra, Punjab, Rajasthan, Tamil Nadu and other parts of the country due to continuous rains and diseases and need to compensate the farmers by Government.

The Minister of Agriculture made a statement in regard thereto

14. GOVERNMENT BILL—INTRODUCED

THE BRENTFORD ELECTRIC (INDIA) LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1983

15. MATTERS UNDER RULE 377

(1) Shri Navin Ravani raised a matter regarding need to open a T.V. relay station at Amreli for benefit of rural population.

(2) Shri D. L. Baitha raised a matter regarding need for adequate arrangements for the purchase of paddy in certain districts of Bihar.

(3) Shri Banwari Lal raised a matter regarding need for Central Government's approval to the multi-purpose Beesalpur Dam Scheme in Tonk District, Rajasthan.

(4) Shri Uttam Rathod raised a matter regarding implementation of the principle regarding parity between the prices of raw cotton and the finished goods.

(5) Shri Braja Mohan Mohanty raised a matter regarding need for granting Central permission to have 'Son-Et-Lumiere' at Konark Temple for promotion of tourism.

(6) Shri Ram Singh Yadav raised a matter regarding need for upgradation of Khanpur Ahir Flag Railway Station.

(7) Shri Abdul Rashid Kabuli raised a matter regarding need to popularise the Kashmiri handicrafts.

(8) Smt. Kishori Sinha raised a matter regarding need to control the price of tea by selling tea at a fixed price by NAFED and NCCF throughout the country.

(9) Shri Krishna Chandra Haldar raised a matter regarding need for early expansion of Durgapur Fertilizer Plant.

(10) Shri Baburao Paranjpe raised a matter regarding irregular service of ships of Shipping Corporation of India from Andaman-Nicobar Islands to Calcutta and Madras.

(11) Shri Jagpal Singh raised a matter regarding delay in crushing of sugarcane by Iqbalpur Sugar Factory, Saharanpur and non-payment of arrears to sugarcane growers by it.

(12) Shri R. P. Yadav raised a matter regarding lack of facilities to labourers working in stone quarry at Bhavnathpur by the contractors.

(13) Shri Chitta Basu raised a matter regarding need to lodge a protest with U.K. for wrong depiction of Netaji Subhash Chandra Bose in a film produced by Grenada T.V. and to ban its screening in India.

(14) Shri Mool Chand Daga raised a matter regarding implementation of Palekar Award.

(15) Shri Rajesh Kumar Singh raised a matter regarding inconvenience to passengers travelling from Delhi to Agra and Mathura.

(16) Shri Ajoy Biswas raised a matter regarding discrimination in giving special allowance to Central Government Employees of North Eastern region.

(17) Shri Chandradeo Prasad Verma raised a matter regarding need to convert Patna-Gaya single railway line into double line.

(18) Shri Ramavatar Shastri raised a matter regarding irregular supply of food grains by State Food Corporation godown of Patna to fair price shops.

16. RESOLUTION—ADOPTED

Shri B. Shankaranand concluded his speech on the following resolution moved by him on the 15th December, 1983:—

“This House approves the National Health Policy contained in the statement laid on the Table of the House on the 2nd November, 1982.”

The Resolution was adopted.

17. MOTION REGARDING SIXTY-EIGHTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Shri Jalil Abbasi moved the following motion:—

“That this House do agree with the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th December, 1983”.

The motion was adopted.

18. PRIVATE MEMBERS' BILLS—INTRODUCED

(1) The Representation of the People (Amendment) Bill, 1983 (Amendment of section 66), by Shri B. V. Desai.

(2) The Indian Nationals Living Abroad (Representation in Parliament and State Legislatures) Bill, 1983 by Shri B. V. Desai.

(3) The Constitution (Amendment) Bill, 1983 (Insertion of new article 123A, etc.), by Shri Ram Vilas Paswan.

(4) The Constitution (Amendment) Bill, 1983 (Amendment of articles 85 and 174), by Shri Ram Vilas Paswan.

@(5) The Constitution (Amendment) Bill, 1983 (Amendment of articles 69 and 159), by Prof. Narain Chand Parashar.

@(6) The Constitution (Amendment) Bill, 1983 (Amendment of articles 94 and 179), by Prof. Narain Chand Parashar.

19. PRIVATE MEMBER'S BILL—NEGATIVED

THE CONSTITUTION (AMENDMENT) BILL, 1983 (Amendment of Article 31B), BY SHRI M. M. LAWRENCE

On the motion for consideration of the Bill moved on 26th August, 1983, the House divided, Ayes *28, Noes *88.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of the Constitution.

20. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL, 1980, BY SHRI P. J. KURIEN.

The motion for consideration of the Bill was moved by Shri P. J. Kurien.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 10th February, 1984, was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Satyagopal Misra
- (2) Shri G. S. Reddi
- (3) Shri Jagpal Singh
- (4) Shri Virdhi Chander Jain
- (5) Shri R. L. P. Verma
- (6) Shri Girdari Lal Vyas
- (7) Shri T. Nagaratnam
- (8) Shri Ram Pyare Panika

The discussion was not concluded.

@At 5.49 P.M.

***Subject to correction.**

21. GOVERNMENT BILL—PASSED

THE OILFIELDS (REGULATION AND DEVELOPMENT)
AMENDMENT BILL, 1983

The motion for consideration of the Bill was moved by Shri P. Shiv Shankar.

The following Members took part in the debate:—

- (1) Shri M. M. Lawrence
- (2) Shri Rajesh Kumar Singh
- (3) Shri Motibhai R. Chaudhari
- (4) Shri Virdhi Chander Jain

Shri P. Shiv Shankar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Shiv Shankar.

The motion was adopted and the Bill was passed.

22. DISCUSSION UNDER RULE 193

Dr. Subramaniam Swamy raised a discussion on the statement made by the Minister of Commerce and Supply in the House on 15 November, 1983 regarding import of animal tallow.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Pandey
- (2) Shri Somnath Chatterjee
- (3) Shri Bhagwan Dev Acharya
- (4) Dr. Karan Singh
- (5) Shri Uma Kant Mishra
- (6) Shri Jaipal Singh Kashyap
- (7) Shri Ram Pyare Panika
- (8) Shri Bhagwat Jha Azad
- (9) Shri Krishna Kumar Goyal

(10) Shri Vijay Kumar Yadav

(11) Shri A. K. Roy

(12) Prof. Saif-ud-Din Soz

Shri Vishwanath Pratap Singh replied to the discussion.

(LOK SABHA ADJOURNED SINE DIE AT 11.35 P. M.)

AVTAR SINGH RIKHY,
Secretary-General.